statement with regard to the Bonus Ordinance. He should tell us the circumstances which made the Government issue this obnoxious, anti-working class Bonus Ordinance. I think that should gain priority. Sir, when you have allowed the Government to make a statement explaining the circumstances which necessitated the promulgation of this Bonded Labour System (Abolition) Ordinance, you should have asked them, before anything else, to come today to the House *to* explain as to what necessitated the promulgation of the Bonus Ordinance in order to take away the rights of the working people and the gains of the working people. That explanation he owes to the House. You allow him, Sir, to make this statement. We are not objecting to it. But why this discriminatory treatment over a matter which has agitated the working class of the country, namely the Bonus Ordinance, and which has struck down the rights of the working class and created an impossible situation in the industrial sector? Now, that needs to be explained by the hon. Minister. Here, is the bonded labour Bill. I don't think he is a bonded Minister and, therefore, he should come and explain the thing.

SHRI KRISHAN KANT (Haryana): Mr. Chairman, Sir, the point raised by Shri Bhupesh Gupta, you will remember, was raised in this House many times. And through you, Sir, we requested the Minister at that time that the Bonus Committee report should come quickly and we must get to know what the Government's decision is. Sir, instead of taking the House into confidence, in last July, when the session was there in August, they issued an Ordinance, a draconian Ordinance on the labour of India. Sir, on this question, they must come forward with an explanation. What was the hurry in going in for an Ordinance which affects the labour population of India in a very bad and draconian way?

MR. CHAIRMAN: That statement will come on the day the Bill will be introduced.

STATEMENT RE. BONDED LABOUR SYSTEM (ABOLITION) ORDINANCE, 1975

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): Sir, I beg to lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the Bonded Labour System (Abolition) Ordinance, 1975.

THE BONDED LABOUR SYSTEM (ABOLITION) BILL, 1976

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): Sir, I beg to move for leave to introduce a Bill to provide for the abolition of bonded labour system with a view to preventing the economic and physical exploitation of the weaker sections of the people and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI K. V. RAGHUNATHA REDDY: Sir, I introduce the Bill.

STATEMENT RE. EQUAL REMUNERATION ORDINANCE, 1975

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY) Sir, I beg to lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the Equal Remuneration Ordinance, 1975.

[Dr. V. P. Dutt]

forces in this country not only obscurantist forces but forces which history has passed by, forces which are anachronistic, forces which are out of date now? After all, they were the ones who took over this movement, the so-called total revolution. It was they, the RSS, the others who said that Muslims were not in the national mainstream. I would like to know which were the forces which said that Muslims were not in the national mainstream, which were the forces said that Christians were anti-national. which were the forces which talked about the lowly castes of India. And if we consider the fact, how is it that the Harijans and the other so-called lowly castes and lowly people have kept studiously away from parties and organisations like the Jana Sangh and RSS? But they are the very people who took over the movement. It was they who called the tune, managed the show, pulled the strings and ruled the roost. It is they who provided the muscle of the cadre.

Now I know that some people have talked about the rigours of emergency. Now, emergency is surely an unpleasant thing, it is not a tea party but there should be some introspection as to why emergency had to be imposed, who were the people who were responsible for the state of affairs in which there was total lawlessness. Naturally, *as the* Prime Minister said, emergency imposes some unpleasant disciplines but if we forget the very discipline of an Indian society, the discipline of a poor and struggling country, trying to overcome its backwardness and if in the process we give aid and comfort to those very forces which would destroy the unity of this country, those very forces which would put the clock back, then I am afraid we are not only not doing any service to the cause of democracy but I would say that we probably did not have the cause of democracy at heart. I think some lesson should be learnt from the fact and only the blind can controvert the fact that the people of this country have enthusiastically hailed the imposition of emergency. Why is it so? How is it that in my own political experience of 25 years nothing has enthused the people so much as the 20-point economic programme initiated by the Prime Minister? How is it? I think we should do some introspection on this. It is because the emergency answers certain unspoken needs of the people, certain unspoken feelings of the people and the 20-point economic programme address itself to problems that are relevant to the country, to our society. What is the rationale, what is the philosophy behind this *20-point* economic programme? The philosophy behind the 20-point economic programme is that first of afl we must deal with the problems of those who are the most oppressed who are the most deprived and about whom people had not bothered very much earlier, the 40 per cent of the population of this country, the rural India which lives in villages, giving of land sites and house sites to the Harijans, freeing of bondage labour, raising of agricultural wages and so on and so forth. These are the real problems and we address ourselves to them. Secondly, we do not ignore the demands of the apparatus of production. The apparatus of production must be kept intact, things must be supplied to the people and at reasonable prices. Therefore, the distribution structure must be expanded, must be preserved and expanded. And finally, all this should be done in the context of the struggle of this country to overcome poverty and backwardness. So, these are the real problems of India and why there has been almost spontaneous welcome of the 20-point economic programme is because it answers these deep-seated urges of the people of India. However, I should like to warn that the vultures are still hovering ever the sky. Darkly and stealthily the witches of blackmarket, shortages and profiteering are still dancing. The

smugglers, the hoarders, the racketeers, the parasites, the land grabbers, all these people are lying low, waiting for their opportunity. There can be no complacency, no relaxation of vigilance, no let-up in the struggle, I should also like to mention something about the international situation which was referred to by the President in his Address. We cannot forget the fact that tension is being created in various parts of the world, including our neighbourhood, that while we welcome detente, while we welcome working relations among big powers, there are also efforts not only to escalate tension but to try to subjugate small countries, try to bring unbearable burdens and pressures on these countries. We cannot ignore this reality. After all, it was not we who revealed the fact that millions of dollars were spent in Chile in order to overthrow a legally constituted government. It was not we who revealed the fact—in fact, they themselves said—that they brought about the downfall of a government in Iran, of a government in Guatemala, of a government in Panama that five efforts were made to kill Fidel Castro in Cuba, that plans were formed to kill Patrice Lumumba in Congo, that they ■were running a parallel government in Laos. And now, what has happened in Bangladesh? Sir, I should like to submit to the House that what has happened in Bangladesh is not without purpose. The barbarity, the brutal manner in which Sheikh Mujibur Rahamn and his family were killed and innocent unarmed persons in a prison house were bayonetted and then put to death, there was a method in this madness. There was a cruel business behind this barbarity. There was a design behind this dastardly act. And that design was, they were learning from the lesson of Chile where Allende's wife and daughter went round the world and told the world the true story of Chile. Here, they were killing the entire family of Mujib so that nobody would be left to arouse the conscience of the world and to tell the truth and all the leaders who could provide secular leadership to Bangladesh were killed so that the country would be bereft of a secular, progressive leadership. This was the method behind it. But all this was done under the hullabaloo of Indian intervention, that India was massing its forces on the borders, that India was about to intervene. Sir, one newspaper man from England, who had been thrown out of India, was spinning out yarn that India was about to invade Bangladesh. They intervene everywhere in the name of their own interests but when India even expresses its anxiety and horror over the killing of people, they say: "You are going to intervene." I am reminded of an Urdu couplet. Some of my friends who are much better versed in Urdu are sitting here but I would like to mention this couplet:

SHRI SHYAMLAL GUPTA (Bihar); It applies to you also.

DR. V. P. DUTT: Sir, after all, we stretched our hand of friendship; we still stretch our hand of friendship to every country but towards India, in some places at least, there is malignancy, there is position, there is rumour-mongering. In one of the so-called learned journals of England, Political Quarterly, in its latest issue, there is an editorial entitled "The Lament for India". And what does this editorial say? "After 27 years, India has become a dictatorship. The door seems open to that weary and terrible cycle of coup upon that has cursed post-liberated Africa and which has nothing whatever to do with efficiency or development, only with personal hunger for power." And, Sir, I quote: ".... and to be done by the daughter of Mahatma Gandhi himself; history has provided few ironies however cruel." Now Mrs. Gandhi has become the daughter of Mahatma Gandhi. In a way she is, but in a different way, in

[श्रीमती लक्ष्मी कुमारी चूंडावत]

कुछ कहा है । इसलिये मैं उसको दोहराना नही चाहूंगी । जो इस वर्ष में इस प्रकार की घटनायें घटित की गई उनसे मजबूर होकर 26 जून को आपातकालीन स्थिति की घोषणा हमारे देश में करनी पड़ी । जैसा कि हमारे प्रधान मंत्री ने स्वयं कहा था इस प्रकार की घोषणा करने में उन्हें खुशी नहीं हुई । लेकिन जो वह आपातकालीन स्थिति की घोषणा की गई वह समयोजित थी सही दिशा में एक कदम था और बड़ा हिम्मत का काम था जो वक्त पर किया गया था । मैं यह कह सकती हूं कि जो यह घोषणा की गई ऐन वक्त के ऊपर यह हमारे प्रधान मंत्री के व्यक्तित्व वाला व्यक्ति ही कर सकता था और उन्होंने देश को बर्बाद होने से रोकने के लिये यह ठोस बहादुरी और हिम्मत का कदम उठाया । इस कदम को उठाने का सारे देश के लोगों ने देश के सभी वर्गों ने चाहे वह मजदूर वर्ग हों, चाहे किसान वर्ग हो, उसका स्वागत किया । हमारे देश में उसे एक अनुशासन पर्व के रूप में माना और उसी के अनुसार उसी की दिशा में हम चलते रहे हैं ।

यह जो घोषणा की गई उसके नतीजे बड़े अच्छे निकले, बड़े सुन्दर निकले । एक परिणाम तो वह आया कि मुद्रा प्रसार को रोकने में कामयाबी मिली, नही तो कीमत बराबर बढ़ती जा रही थी । मुद्रा प्रसार हमारे देश में ही नही सारे संसार में व्याप्त एक गंभीर समस्या है । हमें इस बात की खुशी है कि इस मुद्रा प्रसार को जिसको दुनिया के दूसरे मुल्क जो अपने आपको बड़ा विकसित मानते है उसके ऊपर विजय प्राप्त नहीं कर सके लेकिन हमारे प्रधान मंत्री के नेतृत्व में हमारे देश में वित्त मंत्रालय ने जो कदम उठाये उससे हम उसके ऊपर कामयाबी पा सके । जब हम दूसरे मुल्कों की ओर देखते है जिन मुल्कों ने हमारी इस इमरजैंसी के ऊपर छीटाकशी की, तानाकशी की, उनके यहां क्या हालत है अब वहां की स्थिति हमारे सामने स्पष्ट होती हैं । अभी कुछ दिन पहले हिन्दुस्तान टाइम्स में एक खबर छपी थी कि इस साल ग्रेट ब्रिटेन में 2 हजार बच्चों के मर जाने का डर है इसलिये कि इस सर्दी में वे अपने कमरों को गर्म नही रख सकते । मुद्रा प्रसार इतना है, मंहगाई इतनी बढ़ गई है, उनके पास फ्यूल नहीं है, इसलिये 2 हजार बच्चों के मर जाने की संम्भावना है । उसी मुद्रा प्रसार पर हमने अपने आप को विजय पायी वह अपने आप मे इस देश की एक उपलब्धि है एक सफलता है ।

इसी तरह इन महीनों में हमारी नेता प्रधान मंत्री श्रीमती इंदिरा गांधी के नेतृत्व में कदम उठाये गये उनसे एक दिशा मे ही नहीं कई दिशाओं मे हमें लाभ मिला है । केवल मुद्रा प्रसार को रोकने के लिये ही नही केवल अमन को कायम रखने के लिये ही नहीं बल्कि दूसरे कामों में जो प्रगति हुई है वह भी हमारी उपलब्धि है । हमने आर्य भट्ट उपग्रह को छोड़ा और इस प्रकार हम विज्ञापन के क्षेत्र मे जो बड़े हुए मुल्क हैं उनकी श्रेणी मे आ गये । इस उपग्रह को छोड़ने से हमारे वैज्ञानिकों ने देश की इज्जत ऊंची की । इससे दूसरे कामों की संभावना भी बढ़ी है । इस उपग्रह को छोड़ने से खनिज सर्वे के लिये हमारा वैज्ञानिक खोज का काम आगे बढ़ेगा और दूसरे कई कामों के लिये भी दरवाजे खुल जायेंगे । कई साधन और संभावनायें हमारे सामने आ गई है ।

इसी तरह उपाध्यक्ष महोदय, हमारी राजस्थान की धरती पर शान्तिपूर्ण प्रगति के लिये जो एटामिक परीक्षण किया गया था उस परीक्षण ने हमारे मुल्क को शक्तिशाली बनाया है और उस से हमारे मुल्क की इज्जत दूसरे मल्कों में बढ़ी है । उसने यह साबित कर दिया है कि हमारे जो वैज्ञानिक हैं वे काम कर रहे हैं और वे शान्तिपूर्ण कामों के लिये उस

[श्रीमती लक्ष्मी कुमारी चूंडावत]

इन लोगों का एडमिनिस्ट्रेशन से निकाल दिया गया है लेकिन फिर भी इस तरफ अभी भी विशेष ध्यान देने की जरूरत है और इनके खिलाफ सख्ती से कार्यवाही करनी चाहिए। मैं समझती हूं कि आज सख्त से सख्त कार्यवाही करना अति आवश्यक हो गया है। इन शब्दों के साथ आपने इस प्रस्ताव का समर्थन करने के लिए मुझे जो समय दिया है उसके लिए मैं आपको अनेक धन्यवाद देती हूं।

The question toas proposed.

MR. DEPUTY CHAIRMAN: The motion is before the House now. The amendments can he moved at this stage and the motion and the amend ments will be open for discussion. Yes, Dr, Ratnkripal Sinha. Not here.

(Amendments 1 to 15—not moved.)

Yes, Shri Salil Kumar Ganguli.

SHRI SALIL KUMAR GANGULI: Sir, I move:

16. That at the end of the Motion, the following be added namely:

"but regret that the Address is silent about the excesses committed and discriminations practised by the executive on citizens and the press since the proclamation of Emergency on the 25th June, 1975."

MR. CHAIRMAN: Yes, Shri Omprakash Tyagi.

SHRI OM PRAKASH TYAGI: Sir I move;

17 That at the end of the Motion, the following be added, namely:

"but regret that the Address does not express any concern over the threat to the democratic structure of our polity as a result of the increasing dictatorial trends in the ruling party."

18. That at the tnd of the Motion, the following be added, namely;

"but regret that the Address does not express any concern over the arrest and detention of innocent persons in jails by Government under cover of the state of Emergency."

19. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not show any concern about the erosion of privileges of members of Parliament by the action of the Government by taking undue advantage of the state of Emergency."

20. That at the end of the Motion,, the following-"be added, namely:

"but regret that the Address does not show any concern over the unjustified continuance of the state of Emergency in the country."

21. That at the end of the Motion the following be added, namely:

"But regret that the Address does Jiot show any concern over stifling of democracy by the Government by imposing censorship on the Press in the country."

22. That at the end of the Motion, the following be added, namely.

"but regret that the Address does not show any concern over Government's policy in withholding advertisements to newspapers opposed to the policies of the Government."

23. That at the end of the Motion the following be added, namely;

"but regret that the Address does not show any concern over the detention of persons under MISA without assigning any reasons therefor and over the denial

of opportunity to them to move the courts of law for redressal oi their grievances."

24. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not show any concern over the changes being made by Government in the basic structure of the Constitution, without eliciting public opinon thereon,"

25. That at the end of the Moton, the following be added, namely:

"but regret that the Address does not condemn Government's policy of getting ill considered anj hasty legislation through Parliament in a dictatorial manner by putting most of the opposition members in jails without any justification."

26. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not express any concern over the inhuman treatment meted out to members of political parties detained under the MISA and the DIE."

27. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not show any concern over the establishment of a Police State in the country by taking advantage of the state of Emergency."

28. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not show any concern over the excesses committed by the police and the Custom authorities on innocent people."

29. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not refer in detail the measures to be taken for improving the lot of the farmers who have been adversely affected by the sudden and severe fall in the prices of their produce without any corresponding fall in the prices of essential agricultural inputs like fertilizers, water and power."

30. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not show any concern over Government's erroneous policy in developing the urban sector at the cost of the rural sector."

31. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not show any concern over Government's indifference towards the development of agriculture based small scale industries."

32. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not make any mention of the Government's failure to introduce a positive scheme to provide employment on a permanent basis to labour in the rural areas itself."

33. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not express concern over Government's failure t° check the increasing air and water pollution in the country."

34. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not show any concern over Government's failure in following

[Shri Om Prakash Tyagi] a policy of giving unemployment allowance to the unemployed and providing employment to all the able bodied persons."

35. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not mention anything about Government's failure in solving the problem of unemployment in the country."

36. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not express any concern over Government's failure to change the educational system in vogue since the British regime, into an employment-oriented system of education."

37. That at the end of the Motion, the following be added, namely:

"but regret that the Address shows no concern over Government's failure to make moral education an integral part of the educational system."

38. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not show any concern over the deteribration in national character."

39. That at the end of the Motion, the following be added, namely:

"but regret that the Address makes no mention of Government's failure to check the large scale brain-drain from the country."

40. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not mention Government's failure to use films as a vehicle for exalting the dignity of the nation."

41. That at the end of the Motion, the following be added, namely:

"but regret that the Address shows no concern over Government's failure to check the increasing trend 'in films t_0 show violence and obscenity."

42. That at the end of the Motion, the following be added, namely:

"but regret that the Address makes no mention of Govern- , ment's failure to check the production of films which revolt against the basic tenets of Indian culture."

43. That at the end of the Motion, the following be added, namely;

"but regret that the Address does not mention Government's failure to make the students in the country conversant with the glorious past of India."

44. That at the end of the Motion, the following be added, namely:

"but regaret that the Address makes no mention of the fact that instead of curbing parochial tendencies the Government has been ' instrumental in flaring up the same."

45. That at the end of the . Motion, the following be added, namely:

"but regret that the Addressl does not mention the fact that Government have given encouragement to communalism by overlooking the need for making a society based on the social and economic consideration and by creating two sections of society — the Majority Community and the Minority Community based on religion."

46. That at th_e end of the^* Motion, the following be added;* namely:

"but regret that the Address does not make any mention of

Government's failure in recovering the Indian territory in Kashmir and Aksai Chin illegally occupied by Pakistan and China."

47. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not mention failure of Government's foreign policy as is apparent from the withdrawal of India's candidature and the election of Pakistan for a seat in the Security Council of the United Nations."

48. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not show concern over the indifference, failure and lack of foresightedness on the part of Government in establishing close cultural ties with the countries of South East Asia.'"

49. That at the end of the Motion, the following be added, namely-.

"but regret that the Address does not mention Government's failure in safeguarding the rights of millions of persons of Indian origin residing in foreign countries."

50. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not mention the failure of the Indian Embassies in projecting the proper image of India in foreign countries."

MR. DEPUTY CHAIRMAN: Yes, Shri G. Laksmanan. Not here. (Amendments 51 to 54—not moved). Yes, Shri N. G. Gorary. Not here. Yes, Shri Om Prakash Tyagi.

SHRI OM PRAKASH TYAGI: Sir, I move:

55. That at the end of the Motion, the following be added, namely;

"but regret that the Address makes no mention of concern at the deteriorating health of Shri Jaya Prakash Narayan."'

56. That at the end of the Motion, the following be added, namely:

"but regret that the Address makes no mention about the revocation of internal Emergency and the release of Members of Parliament and other political prisoners, detained after the promulgation of Emergency."

57. That at the end of the Motion, the following be added, namely:

"but regret that the Address makes no mention of the ill-treatment meted out to political prisoners in the jails in various parts of the country and their being subjected to lathi .charges, coer-sion and intimidation."

58. That at the end of the Motion, the following be added, namely; >

"but regret that the Address makes no mention about the restoration of freedom of the Press in the matter of reporting of speeches made in Parliament and outside."

59. That at the end of the Motion, the following be added, namely.-

"but regret that the Address makes no mention about the increasing corruption, inefficiency and misuse of power during the Emergency."

60. That at the end of the Motion, the following be added, namely;

"but regret that the Address makes no mention about the

[SHRI OM PRAKASH TYAGI] mounting unemployment among youngmen resulting into frustration."

61. That at the end of the Motion, the following be added, namely:

"but regret that the Address makes no mention about the increase in the cost of steel, coal, fuel, cement an<j other necessities of life."

62. That at the end of the Motion, the following be added, namely:—

"but regret that the Address makes no mention about the acute shortage of residential accommodation for the lower middle class and poor people."

MR. DEPUTY CHAIRMAN: Yes, Shri Dwijendralal Sen Gupta.

SHRI DWIJENDRALAL SEN GUPTA; Sir I move:

63. That at the end of the Motion, the following be added, namely:

"but regret that the Address makes no reference to the complete denial of democratic rights and privileges of the citizens under the cover of Emergency."

64. That at the end of the Motion, the following be added, namely;

"but regret that the Address makes no mention of the continued detention without trial of a large number of persons including those who spent the best part of their lives with a sense of dedication for the cause of the country and the people."

65. That at the end of the Motion, the following be added, namely:

"but regret that the Address ignores the impact of a Free Press on our national life and more particularly as a corrective weapon for the failures of the Government."

66. That at the end of the Motion, the following be added, namely;

"but regret that the Address does not mention about Government's failure to consider the problem of unemployment with any seriousness.'"

67. That at the end of the Motion, the following be added, namely;

"but regret that the Address does not mention about Government's failure to enforce the land ceiling laws."

68. That at the end of the Motion, the following be added, namely;

"but regret that the Address does not express any concern about Government's anti-labour policies, more particularly in regard to bonus."

69. That at the end of the Motion, the following be added, namely-.

"but regret that the Address does not mention about Government's failure to uphold the interests of peasants in their fight against the landlords and Jote-dars."

70. That at the end of the Motion, the following be added, namely;

"but regret that the address makes no mention of any positive move to prevent retrenchment, lay off, lockout or closure from the side of the Government, while the workers have dedicated themselves to the cause of optimum production in national interest."

71. That at the end of the Motion, the following be added, namely;

"but regret that the Address makes no mention as to when the Emergency will be lifted"

72. That at the end of the Motion, the following be added namely.-

"but regret that the Address fails to mention about the positive steps taken for the social and economic upliftment of the common man, more particularly of the down-trodden masses of the society."

MR. DEPUTY CHAIRMAN: Yes, Dr. K. Mathew Kurian.

DR. K. MATHEW KURIAN: Sir, I move:

73. That at the end of the Motion, the following be added, namely;

"but regret that there is no mention in the Address about immediate withdrawal of Emergency in the country."

74. That at the end of the Motion, the following be added, namely:

"but regret that no promise has been made in the Address about immediate release of all detained political prisoners."

75. That at the end of the Motion, 1he following be added, namely:

"but regret that the Address does not mention the need for immediate withdrawal of all Press censorship regulations."

76. That at the end of the Motion, the following be added, namely;

"but regret that the Address does not make any "'mention of the large number of cases of police excesses including the use of third degree methods in Jails against political prisoners and trade Union and Kisan leaders."

77. That at the end of the Motion, the following be added, namely;

"but regret that the Address does not show any concern about the measures such as DIR and MISA and the denial of the rights of citizens to approach Courts of Law for the redressal of their grievances."

78.That at the end of the Motion, the following be added, namely:

"but regret that the Address does not make any mention of the deplorable and inhuman conditions in Jails where political prisoners are kept under the Emergency."

79. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not show any concern over the phenomenal increase in unemployment both in rural and urban areas."

80. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not show any concern over the large-scale recession in many industries leading to retrenchment and lay-off of thousands of workers and the consequent misery of the people."

81. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not refer to the anti-labour policies of the Government particularly with regard to the cutting down of minimum Bonus of workers."

[DR. K. MATHEW KURIAN]

82. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not make any mention of the failure to implement even the land reforms put on the statute books and to formulate and implement radical land reforms."

83. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not make any mention of continued atrocities committed against Harijans, Adivasis and other weaker sections of the society."

84. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not make any mention of continued social and economic oppression of Women despite the fanfare with which International Women's Year was celebrated."

85. That at the end of the Motion, the following be added, namely:

"but regret that the Address makes no mention about the increase in the price of many commodities, including commodities cf essential consumption, despite propaganda to the contrary."

86. That at the end of the Motion, the following be added, namely:

"but regret that the Address makes no mention about corruption, inefficiency and misuse of powers during the Emergency."

87. That at the end of the Motion, the following be added, namely:

"but regret thai the Address does not promise the restoration of freedom of the Press in the matter of reporting of speeches made in Parliament and outside."

MR. DEPUTY CHAIRMAN: Yes, Shri Sanat Kumar Haha.

SHRI SANAT KUMAR RAHA; Sir. I move.

88. That at the end of the Motion, the following be added, namely:

"but regret that there is no mention in the Address, about the alarming situation caused by staggering unemployment prevalent in the country and steps taken to meet the situation."

89. That at the end of the Motion, the following be added, namely:

"but reret that the Address does not refer to the mass scale lay off of workers and closure of industries by the employers, during the period of emergency."

90. That at the end °f the Motion, the following be added, namely:

"but regret that the Address does not make any reference to the decline in the individual income of an average Indian from Rs. 340.1 in 1973-74 to Rs. 337.7 in 1974-75."

91. That at the end of the Motion the following be added, namely:

"but regret that the Address does not refer to the failure of Government to implement the recommendations of the first, second and third safety conference with a view to reduce fatal acci-denls in coal mines."

92. That at the end of the Motion the following be added, namely:

"but regret that the Address does not refer to the exploitation of the jute growers by traders and industrialists and failure of Government to protect the interests of the growers."

93. That at the end of the Motion the following be added, namely:

"but regret that the Address does not refer to the activities of the C.I-A. and imperialist agents inside the country to destabilise, the Government and encourage external threat."

94. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not make any reference to the eviction of share croppers and the failure of Government to protect them."

95. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not refer to the failure of Government to protect the Workers' bonus earned through long severe struggle against the employers."

96. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not refer to the problem of illiteracy in the country which has been hampering growth and production."

97. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not refer to the failure of Government to abolish brand names of drugs—which is the creation of multi-national drug companies and monopolist manufacturers of drugs."

98. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not refer to the failure of Government to orientate the administrative machinery according to the needs of the Emergency resulting in misuse of emergency power."

99. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not refer to the problem of feudal exploitation despite some measures of land reform and failure of Government to abolish Krisani and Mahindary System."

100. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not suggest any steps which can help to curb the rich farmers who enjoy benefit of all kinds of developmental works in rural areas at the cost of rural poor."

101. That at the end of the Motion, the following be added, namely:

"but regret that the Address does not refer to the indiscriminate censorship of the Press and failure of Government to build a popular front at all levels to fight the reactionary forces and implement sucessfully the twenty point programme of the Prime Minister."

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2 P.M.

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at two minutes past two of the clock,

Mr. Deputy Chairman in the Chair,

श्री ओ३म् प्रकाश त्यागी (उत्तर प्रदेश) : उप-सभापति महोदय, आज हम एक विशेष परिस्थिति में राष्ट्रपति जी के अभिभाषण पर जो धन्यवाद प्रस्ताव लाये है, उस पर चर्चा करने लगे हैं। इस समय क्या हो

[श्री ओ३म् प्रकाश त्यागी]

अच्छा होता अगर सरकार जितने भी विरोधी पार्टियों के नेता जेलों में मीसा के अन्तर्गत बन्द हैं—कारण तो सरकार ही जानती है कि वे गिरफ्तार क्यों किये गये हैं—परन्तु जब देश में महत्वपूर्ण निर्णय हो रहे हों, जब देश का भाग्य डावांडोल हो, जब सरकार विशेष निर्णय लेने जा रही है, तो ऐसी अवस्था में विरोधी पार्टियों के नेताओं को कम से कम अपने विचार व्यक्त करने का भी मौका दिया जाना चाहिये था। मैं आप से यह नहीं कहता कि आप उन्हें मीसा के अन्तर्गत गिरफ्तार मत रखो। यह तो आपकी इच्छा है कि जब तक उन्हें गिरफ्तार रखना चाहते हो रखो। लेकिन इस समय जो विरोधी पार्टियों के नेता जेल में हैं उन्हें कम से कम इस बात का अवसर तो दिया ही जाना चाहिये कि वे महत्वपूर्ण विषयों पर अपने विचार व्यक्त कर सकें। अगर आप इस तरह की बातें करते तो यह कोई बड़ी चीज नहीं थी और आप उन्हें अपने विचार व्यक्त करने के बाद पुनः जेल में बन्द कर सकते थे। इस तरह के महत्वपूर्ण प्रश्नों पर विरोधी पार्टियों को जेल में रखकर निर्णय लेना यह कोई प्रजातांत्रिक ढंग सरकार के लिये नहीं कहा जा सकता है। इसको तो तानाशाही कहा जा सकता है और इस तरह की कार्यवाही को फासिस्ट ऐक्शन कहा जा सकता है और कुछ नहीं कहा जा सकता है। (*Interruption*) अभी तो शुरुआत ही है और आप कब तक इस तरह से टोकते रहोगे।

मैं यह कह रहा था कि जब सरकार बहुमत में है तो वह कोई भी बिल पास करा सकती है, और इसके लिये इस बारे में कोई कठिनाई नहीं है। सरकार को इस बारे में कोई आपत्ति और कठिनाई नहीं होनी चाहिये कि विरोधी पार्टी के लोग अपने विचार यहां पर व्यक्त कर सकें। (*Interruption*) इस तरह की बात को हिटलर और मोसोलनी ने भी किया था और आप उनका ही अनुकरण कर रहे हैं। मुझे आपसे इस तरह की आशा नहीं थी।

(*Interruption*)

श्री हर्षदेव मालवीय: आपको ज्ञान नहीं है कि मोसोलनी ने क्या किया?

श्री ओ३म् प्रकाश त्यागी: आपात-कालीन स्थिति का समर्थन करने के लिये यहां पर कुछ विचार व्यक्त किये गये और नाम लेकर कहा गया कि श्री अटल बिहारी बाजपेयी ने यह कहा था कि अब मसले सड़कों पर तय किये जायेंगे। मोरारजी देसाई ने कहा कि अगर हिंसा भड़केगी तो उसकी जिम्मेदारी हमारे ऊपर नहीं होगी और श्री जयप्रकाश नारायण जी के बारे में कहा गया कि उन्होंने हिंसा को भड़काया। इस तरह के चार्जेज इन नेताओं के खिलाफ लगाये गये। मैं समझता हूं कि सरकार के पास काफी कानूनी हथियार हैं और इन लोगों के विरुद्ध यह मुकदमा चला सकती है और उसके अनुसार दंड दे सकती है।

लेकिन दो तीन आदमियों ने कुछ कहा और आपने तमाम देश के हजारों लोगों को, निर्दोष लोगों को पकड़ कर इमरजेंसी में और मीसा के अन्तर्गत जेल में डाल दिया। यह कहां की बुद्धिमत्ता है। मैं तो समझता हूं कि यह सरकार की अयोग्यता है और इस बात को सरकार को स्वीकार करना चाहिये। मैं समझता हूं कि प्रधान मंत्री जी ने इस बात को स्वीकार किया है, आप भले ही न करें चमचेबाजी में बहुत ज्यादा पड़कर, लेकिन उन्होंने स्वीकार किया है कि हमने समय पर एक्शन नहीं लिया यह हमारा दोष रहा है और इसके कारण ही देश में ज्यादा भड़काव आया। यह बात उन्होंने स्वीकार की है और मैं समझता हूं कि यह एक बहादुरी की बात है कि अपने दोष को स्वीकार कर लिया जाये। इमरजेंसी, आपात कालीन स्थिति किन्हीं कारणों से लायी गयी थी। प्रधान मंत्री जी के भाषणों को मैं पढ़ता रहा हूं

और मैंने ध्यान से रूलिंग पार्टी के दूसरे नेताओं के भाषणों को भी सुना और पढ़ा है। वे कहते हैं कि सारा देश हमारे साथ है लेकिन मुट्ठी भर आदमी हमारा विरोध कर रहे हैं। देश में सभी ने उनके बीस सूत्री कार्यक्रम का स्वागत किया है। तमाम देश की जनता हमारे साथ है। तो मैं पूछना चाहता हूं कि अगर ऐसी बात है और केवल मुट्ठी भर आदमी ही आपका विरोध कर रहे हैं तो फिर इस आपातकालीन स्थिति की क्या आवश्यकता है। यह मेरा सीधी सा प्रश्न है और इसका जवाब देने की आप कोशिश करें। जब मुट्ठी भर आदमी आपका विरोध कर रहे हैं तो क्या मुट्ठी भर आदमी तमाम देश को जनता से ज्यादा बड़े होंगे। ? आप शान्ति से सुन तो लीजिये। आपको भी (*Interruption*) मौका मिलेगा (*Interruption*) तो मैं यह जानना चाहूंगा कि या तो प्रधान मंत्री जी का वक्तव्य असत्य है या फिर यह सत्य है कि देश की अधिकांश जनता सरकार की विरोधी है इसलिये उसको इमरजेंसी की आवश्यकता है। इन दोनों में एक बात सत्य अवश्य है। लेकिन इमरजेंसी के नाम पर यह सत्य बात है कि तमाम देश में आज एक पुलिस राज बन गया है। तमाम देश में पुलिस राज है। यहां चौधरी रणवीर सिंह जो नहीं हैं। वह लौबी में बैठे हुये थे। उनसे बात हुई तो मैंने कहा कि मैं कुछ तैयारी करने जा रहा हूं। उन्होंने कहा कि तैयारी क्या कर रहे हो ? कुछ ऊटपटांग मत बोल देना नहीं तो जेल में चले जाओगे। तो आज यह स्थिति है। आम आदमी डरता है कि कहीं गलत बात मुंह से निकल गई तो गया जेल में। श्री ओम मेहता जी से मैं कहना चाहता हूं कि मैं उन आदमियों में से नहीं हूं जो खामखाह विरोध के लिये ही विरोध करते हैं। आप गृह मंत्री हैं। आप इस बात का ध्यान रखें कि देश में करप्ट आदमियों के साथ कोई रियायत नहीं होनी चाहिये। चाहे वह किसी भी पार्टी के हों। लेकिन एक सूचना मैं आपको देना चाहता हूं अन्दरूनी तरीके से कि आज आफिशियल्स में—पुलिस में और कस्टम में इतना करप्शन आ गया है कि वहां एक प्रकार का खुला लाइसेंस है उनके पास। मैं ऐसी बहुत सी इंस्टांसिज जानता हूं कि सिपाही ने जहां आकर किसी को बताया आपको सुपरिंटेंडेंट पुलिस ने याद किया है और उसके बाद ही सौदे बाजी हुई। इस तरह का खुला करप्शन है और पुलिस ऐसा समझती है कि ऐसी हरित क्रान्ति उसके लिये कभी नहीं आयी जैसी कि आज आयी है। अब ही कमाने का मौका आया है। तो यह स्थिति उनकी है। तो इसलिये आप उन आफिशियल्स पर, जो करप्ट व्यक्तियों को पकड़ने की चेष्टा में हैं, उन पर भी आप अपने सी०आई० डी० लगाइये, नहीं तो अगर आपने अपने आफिशियल्स को करप्ट हो जाने दिया तो उनको फिर सही लाइन पर लाना आपके लिये बड़ा कठिन हो जायेगा।

मैं इमरजेंसी के बारे में कुछ कहना चाहता हूं। इमरजेंसी के बारे में एक प्रक्रिया है। राष्ट्रपति महोदय इमरजेंसी घोषित करते है कौंसिल आफ मिनिस्टर्स की राय से। और यह इमरजेंसी घोषित हुई 25 तारीख की रात को और 26 को कौंसिल आफ मिनिस्टर्स की मीटिंग हुई। इसलिये यह वर्तमान इमरजेंसी अवैधानिक है। और यह संविधान के विरुद्ध घोषित की गई है।

डा० चन्द्रमणि लाल चौधरी : आप गलत बोल रहे हैं।

श्री ओ३म् प्रकाश त्यागी : आपको समझने में टाइम लगेगा। उपाध्यक्ष महोदय, मीसा के अन्तर्गत आपने व्यक्तियों को पकड़ा, लेकिन हम संसद् सदस्यों के कुछ अधिकार हैं। आप हमें पालियामेंट के सेशन के लिये बुलाते हैं और जो कंसल्टेटिव कमेटीज होती हैं उनके लिये बुलाते हैं और उनमें भाग लेने के लिये जो सदस्य जाता है उसको उस

[श्री ओ३म् प्रकाश त्यागी]

समय पकड़ना कहां तक न्यायसंगत है । ऐसा करके इस संसदीय प्रणाली का सरकार कहां तक मान कर रही है यह मैं समझ नहीं पाता । गिरफ्तारी के लिये काफी टाइम है। जो सदस्य उन कमेटीज में भाग लेने के लिये आयेगा उसको आपने पकड़ लिया यह कहां का संसदीय प्रणाली है । ऐसा करके आप कितना संविधान का सम्मान कर रहे हैं । तो मैं समझता हूं कि आपने पार्लियामेंट की डिग्निटी और प्रेस पर ऐसा करके आघात किया है । दूसरे मीसा के अन्तर्गत पकड़े हुये लोगों पर अत्याचार किये गये हैं । जिस समय मीसा का बिल यहां पर पास हो रहा था उस समय मिनिस्टर महोदय ने आश्वासन दिया था, जब अमेंडमेंट आया था उस समय, कि जो लोग मीसा में पकड़े जा रहे हैं उनको हम कोर्ट में जाने का अधिकार इसलिये नहीं दे रहे हैं कि तस्कर उसकी आड़ में निकल कर छुप न जायें । लेकिन इसका हम अपने राजनीतिक विरोधियों पर दुरुपयोग नहीं करेंगे। यह सरकार का आश्वासन था, लेकिन अब तो आपने अपने समस्त राजनीतिक विरोधियों को मीसा के अन्तर्गत पकड़ा और आपने यह भी पास करा लिया कि हम उनके पकड़े जाने का कारण भी नहीं बतायेंगे । क्या कहीं भी किसी प्रजातांत्रिक देश में इस प्रकार का मीसा चल रहा है ? आप कारण भी न बतायें और पकड़ कर ले जायें वह लोग जेल में ही पड़े रहें । जिन लोगों को पकड़ा गया है, मैं कहना चाहता हूं कि ओम् मेहता जी जरा उनके परिवारों को भी देखें । जिनका वह एक ही सहारा था उनके बच्चे और उनका परिवार आज बिलबिला रहा है और आप उनको गिरफ्तारी का कारण बताने के लिये भी तैयार नहीं हैं । आपने यह मौलिक अधिकार भी हमसे छीन लिया है कि हम न्यायालय में इसके विरुद्ध अपनी पुकार ले जा सकते । मैं समझता हूं कि अच्छा होता कि जिसको आपने पकड़ा है उस पर आप चार्ज लगा कर साहस के साथ आगे आते और अपना चार्ज सिद्ध करके उसको दंड दिलाते । यह क्या है कि तमाम देश में हजारों आदमियों को पकड़ कर आप कारागार में डाल दें और उनको आप न्यायालय में जाने से भी रोक दें । यह कोई प्रजातांत्रिक प्रणाली नहीं है । (*Interruption*) दूसरी चीज यह है कि मीसा के अन्तर्गत, डी० आई० आर० के अन्तर्गत जो लोग सत्याग्रह करते हैं खास कर, उनके साथ पुलिस वालों का अमानवीय व्यवहार रहता है । ये उचित नहीं है । मुझे पता नहीं कि ओम मेहता जी को ज्ञान है कि नहीं, लेकिन मैं उनसे कहना चाहूंगा कि मेरे पास एक पत्र आया है और प्रधान मंत्री जी के पास भी पत्र भेजे गये हैं कि पुलिस उनके साथ कैसा व्यवहार कर रही है ? कोई कानून तोड़ता है तो आप उसको तुरन्त गिरफ्तार कीजिये, उसे गिरफ्तार करना ही चाहिये । ऐसे आदमी को गिरफ्तार न करना भी पाप है । उसको आप मीसा में, डी० आई० आर० में, गिरफ्तार कीजिये, आप देश के हित में उसे गिरफ्तार कीजिये, लेकिन उसके साथ मानवीय व्यवहार होना चाहिये । जो व्यवहार आज चोर, डाकुओं के साथ नहीं हो रहा है उससे ज्यादा खराब व्यवहार आज राजनीतिक बन्दियों के साथ हो रहा है । उदाहरणार्थ, देवास, मध्य प्रदेश से जो एक पत्र प्रधान मंत्री जी को भेजा गया है उसका कुछ अंश आप की आज्ञा से पढ़ कर मैं सुना देना चाहता हूं, वह इस प्रकार है :—

"On 5th December, 8 persons took part in Satyagrah at Dewas. They were beaten all the way while they were being taken to the Police Station where they were asked to sleep naked and when they refused to take away the clothes, 'even the underwears were torn by the policemen. The police inserted wooden rules in their private parts. They were tortured to do unnatural acts of sodomy under compulsion. They were forced to...."

मैं आगे पढ़ भी नहीं सकता । यह प्राइम मिनिस्टर के नाम पत्र आया है ।

MR. DEPUTY CHAIRMAN: Mr. Tyagi, what is the letter? Who has written the letter?

श्री ओ३म् प्रकाश त्यागी : उपाध्यक्ष महोदय, यह प्राइम मिनिस्टर के नाम पत्र है । मैं इसकी....

MR. DEPUTY CHAIRMAN: But, who has written the letter?

श्री ओ३म् प्रकाश त्यागी : इसमें लिखा है कि लोक संघर्ष समिति, मध्य प्रदेश ।

(Interruption)

MR. DEPUTY CHAIRMAN: But where is the name? There is no name. Anybody could have sent it.

श्री ओ३म् प्रकाश त्यागी : मैं एक बात कहना चाहता हूं . ....

MR. DEPUTY CHAIRMAN: Let me make one thing very clear that there may be many anonymous letters being sent by all kinds of people, but I would request Members not to quote such letters. If there is any genuine letter, that is a different matter. But anonymous letters, the authorship of which we do not know, we should not give weightage. Yes, now you can proceed.

श्री हर्ष देव मालवीय : त्यागी जी एक प्रश्न का जवाब दीजिये कि आपने अभी आर्य समाज सम्मेलन के अवसर पर वर्ल्ड रिलिजियस कान्फ्रेन्स हुई उसका उद्घाटन डा० होमर ए० जैक से कराया जो कि दुनियां में सुप्रसिद्ध सी० आई० ए० के एजेन्ट हैं । क्या आपको कोई आदमी नहीं मिला उद्घाटन कराने के लिये ?

श्री ओ३म् प्रकाश त्यागी : मालवीय जी मैं आपकी बात का जवाब देना चाहता हूं । मैं जनरल सेक्रेटरी सार्वदेशिक आर्य प्रतिनिधि सभा की ओर से कह सकूंगा कि मुझे इस बात का ज्ञान नहीं था कि डा० होमर जैक सी० आई० ए० का एजेन्ट है ।

श्री रणबीर सिंह : यह आपने माना है ।

श्री ओ३म् प्रकाश त्यागी : परन्तु प्रेजीडेन्ट फोर्ड ने सी० आई० ए० की इस रिपोर्ट को स्वीकार करते हुये कहा है कि हम विदेशी ईसाई मिशनरियों को भारत में सी० आई० ए० एजेण्ट के रूप में प्रयोग करते रहे हैं । हम आपसे प्रश्न पूछते हैं कि फिर गवर्नमेंट ने इन विदेशी ईसाई मिशनरियों को कैसे कार्य करने की अनुमति दी । (*Interruption*) आप जो होमर जैक की बात कर रहे हैं मैं हजारों व्यक्तियों के उदाहरण दे सकता हूं जिन्हें सी० आई० ए० की रिपोर्ट में प्रेजीडेंट फोर्ड ने स्वीकार किया है ।

श्री हर्ष देव मालवीय : उद्घाटन कराने के लिये आपको यही मिले और कोई नहीं मिला ?

MR. DEPUTY CHAIRMAN: Mr. Malaviya, let him proceed now. Please take your seat.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, he has levelled a charge that we have not taken action against the missionaries who have been nominated as CIA agents. I may assure the hon'ble Member that if any information ha3 come to the notice of the Government whether it is a missionary or any agent of the foreign government who is connected with the CIA, we have already taken action.

SHRI HARSH DEO MALAVIYA: Sir, I would like it to be noted that Mr. Tyagi has accepted that Mr. Homer Jack was a CIS. agent and he

[Shri Harsh Deo Malaviya] addressed an inaugural conference. I would like this to be noted.

श्री ओ३म् प्रकाश त्यागी : अध्यक्ष महोदय, 20 सूत्री कार्यक्रम के बारे में जो कहा गया है मैं समझता हूं कि इस देश में कोई ऐसा व्यक्ति नहीं है जो 20 सूत्री कार्यक्रम का स्वागत न करे। मैं एक बात जानना चाहूंगा कि जय प्रकाश नारायण और दूसरे नेता जो जेल में हैं . . .

(Interruption)

श्री रणबीर सिंह : वह जेल में नहीं हैं . . .

MR. DEPUTY CHAIRMAN: Now let him proceed with his speech. Now if you interrupt, he will take more time. Mr. Ranbir Singh, please let him finish his speech. He has hardly one more minute.

श्री ओ३म् प्रकाश त्यागी : मैं कहना चाहूंगा कि जब आन्दोलन चल रहा था, जहां तक मेरा ख्याल है वह इन्हीं बातों को कह रहे थे कि देश में करप्शन है, डिस्सिपिलिन नहीं है और बहुत सी बातें हैं जो वह कह रहे थे और आपके बीस सूत्री कार्यक्रम में भी हैं।

एक प्रश्न मैं अपने कांग्रेसी मित्रों से से पूछना चाहूंगा और यह भी चाहूंगा कि वे इस प्रश्न का जवाब दें। मेरा यह प्रश्न बीस सूत्री कार्यक्रम के बारे में है। क्या यह सही है कि इस 20 सूत्री कार्यक्रम को हमारी यह सरकार प्रजातांत्रिक संविधान के आधार पर प्रजातंत्री ढंग से पिछले 28 सालों में लागू नहीं कर सकी थी? मेरा कहना यह है कि अगर यह कार्य प्रजातंत्री ढंग से इस संविधान के आधार पर नहीं किया जा सकता था और इमरजेंसी से किया जा सकता है तो हमें इस प्रजातंत्री तरीके को और इस संविधान को ही रद्द कर देना चाहिये अथवा आपको इस बात को स्वीकार करना चाहिये कि यह इस सरकार की अयोग्यता थी जो वह इस बीस सूत्री कार्यक्रम को 28 वर्षों में भी पूरा नहीं कर सकी। मुझे इस 20 सूत्री कार्यक्रम से कोई मतभेद नहीं है, मैं इसका स्वागत करता हूं, लेकिन मुझे आपत्ति इस बात में है कि यह कार्य इमरजेंसी के अन्तर्गत किया गया है, प्रजातंत्री ढंग से नहीं किया गया है। आप इसको प्रजातंत्री ढंग से कीजिये, तब आपकी इसमें बहादुरी है। आप डंडे के बल पर इसको लागू करना चाहते हैं। डंडे के बल पर व्यक्ति क्या बन्दर और भालू भी नाचने लगते हैं।

(Interruption)

MR. DEPUTY CHAIRMAN: Mr. Tyagi, you have already taken 15 minutes.

श्री ओ३म प्रकाश त्यागी : इन लोगों को 10 मिनट का समय तो मेरा ले लिया।

MR. DEPUTY CHAIRMAN: I know what time you have taken. You have taken actually 20 minutes.

श्री ओ३म् प्रकाश त्यागी : मैं यह कहना चाहता हूं कि हमारे देश में प्रेस की स्वन्त्रता का हनन किया गया है। हमारे देश में प्रेस पर सेन्सरशिप लागू है। हमारे देश में और देश के निर्माण के समाचार-पत्रों का एक विशेष स्थान है। हमारे देश में स्थिति आज यह है कि सेन्सरशिप के अन्तर्गत समाचार-पत्रों की स्वतन्त्रता छीन ली गई है। आज स्थिति यह है कि इसी कारण से बड़ी-बड़ी र्यूमर चल रही हैं। प्रेस के अन्दर केवल मात्र मंत्रियों के वक्तव्य आयें और अन्य समाचार न दिये जायें और यह कहां तक उचित है, इस पर आपको विचार करना चाहिये। जो कुछ मैं यहां पर बोल रहा हूं वह भी समाचार-पत्रों में आएगा या नहीं, इसमें भी सन्देह है। पिछले सत्र के अन्दर तो आया नहीं, अब आएगा या नहीं, मैं नहीं जानता। लेकिन यह कहना चाहता हूं कि इन्हीं कारणों से र्यूमर्स चलती है और लोग बी० बी० सी० की खबरें सुनते हैं।

(Interruption)

MR. DEPUTY CHAIRMAN: Mr. Tyagi, now you will have to take your seat.

आप 15 मिनट से भी ज्यादा वक्त ले चुके हैं ।

श्री ओ३म् प्रकाश त्यागी : आप जानते हैं कि इन लोगों ने बीच में मेरा कितना समय लिया है ।

MR, DEPUTY CHAIRMAN: Yes, Mr. Tyagi, you will have to take your seat now.

श्री ओ३म् प्रकाश त्यागी : उप-सभापति-महोदय, आप इस बात को जानते हैं कि इन लोगों ने 10 मिनट का समय मेरा लिया है ।

MR. DEPUTY CHAIRMAN: I have given you actually seven minutes more because they spoke for about five minutes.

श्री ओ३म् प्रकाश त्यागी : एक विशेष बात यह भी है कि इस समय न्यायालयों के फैसले भी नहीं छापे जा रहे हैं । हमारे देश के अन्दर जो प्रेस एजेंसीज हैं उन पर सरकारी नियंत्रण लागू किया जा रहा है और जिस प्रकार से रूस और चीन के अन्दर ऐजेन्सीज हैं उसी प्रकार से इनका भी एकीकरण किया जा रहा है । इस सम्बन्ध में स्वर्गीय प्रधान मंत्री पंडित जवाहर लाल नेहरु ने जो कुछ कहा था, उसको मैं यहां पर पढ़ना चाहूंगा :

Late Pandit Jawaharla] Nehru and other Government spokesmen have gone repeatedly on record as having stated in Parliament and outside that Government accept need and desirability of competing news services. The Pres, Commission has in 1954 observed:

"However objective a news agency strives to be, there are certain drawbacks which arise from a monopoly and which could be obviated only by a competitive service available freely to all users."

इसलिये मैं समझता हूं कि न्यूज एजेन्सीज के ऊपर जो सरकारी मोनोपोली लागू की जा रही है यह देश के लिये बहुत बड़ा खतरा है ।

इसके साथ-साथ मैं एक मिनट के अन्दर यह भी कहना चाहूंगा कि आपने आर० एस० एस० को बैन किया और इस प्रकार से साम्प्रदायिकता का उन्मूलन करना चाहते हैं । मैं भी यह कहना चाहूंगा कि साम्प्रदायिकता किसी भी देश के लिये घातक है । देश की एकता और सुरक्षा के लिये भी घातक है ।

मैं यह मानता हूं सांप्रदायिकता का बीज इस देश में अंग्रेज ने बोया और कांग्रेस 28 वर्षों में उसका उन्मूलन न कर सकी । इसका मूल कारण है . . . *(Interruption)*

. . . अरे सुनो तो सही, पागलपन की बात कर रहे हो । तो इसका एक कारण है उपसभापति महोदय, कि सरकार धर्म के आधार पर अल्पसंख्यक और बहुसंख्यक का जो सिद्धांत स्वीकार किये हुए है, वह सर्वथा गलत है । इस देश में वर्गों का निर्माण अर्थ के आधार पर होना चाहिए । मेरी दृष्टि में इस देश में 3 वर्ग हो सकते है : एक सामाजिक एवं आर्थिक दृष्टि से पिछड़ा हुआ वर्ग, दूसरा आर्थिक दृष्टिकोण से पिछड़ा हुआ वर्ग और तीसरा उन्नत वर्ग, जो प्रत्येक दृष्टि से उन्नत है । इस बात को आधार मान कर सरकार को अपनी योजनाएं बनानी चाहिएं अन्यथा धर्म के आधार पर वर्गीकरण करके आप सांप्रदायिकता का उन्मूलन कदापि नहीं कर सकेंगे । यही मेरा निवेदन है ।

श्री जगदीश जोशी (मध्य प्रदेश) : उपसभापति जी, आपके माध्यम से मैं माननीय महामहिम राष्ट्रपति महोदय के अभिभाषण पर प्रस्तुत कृतज्ञता-ज्ञापन प्रस्ताव का समर्थन

[श्री जगदीश जोशी]

करता हूं। मुझे आश्चर्य हुआ पर उपदेश कुशल बहुतेरे जे आचरहिं ते नर न घनेरे। लोकतंत्र का दर्शन पढ़ाया गया तो फासिज्म की बात की गई, फासिज्म तानाशाही के आरोप लगाये गये। मैं पूछ रहा हूं कि तानाशाही का बीज कहां है? इस देश में जरा तलाश किया जाए, बीज कहां है तानाशाही का? क्योंकि, आखिरकार जो संसद् बनती है इसको तो दल बनाया करते हैं, कानून और व्यवस्था के लिए जो संसद् बनती है उसको तो दल ही बनाया करते हैं, और दल अपने-अपने विधानों से बनते हैं, उनकी कोई न कोई बुनियाद होती है। आज आर०एस०एस० किसके माध्यम से चलता है? वह एक तांत्रिक संगठन है या लोकतांत्रिक संगठन है? आखिर जनसंघ जो दल बना है, आर० एस० एस० से निकल कर, उसका राजनैतिक मुखपत्र बन कर, उसका जन्म-स्थल तो आर०एस०एस० है या नहीं? आज उसको स्वीकार करें या या ना करें, नाक को सीधे हाथ से पकड़ें या या नाक को हाथ फिरा कर पकड़ें, लेकिन बुनियाद आपकी अधिनायकवाद में है इसको स्वीकार करना पड़ेगा। हमारी बुनियाद लोकतंत्र में है। मैं आपको बता दूं कि आज हम चाहे सारे विशेषाधिकार ले लें लेकिन हम हमेशा लेने से कतराते हैं, हमेशा सोचते हैं कि कम से कम उनको इस्तेमाल करें, जहां तक बचा के हो सके इस्तेमाल करें, कम से कम इस्तेमाल करें क्योंकि हमारी आधार भूमि दूसरी है। हम केवल संक्रमण-काल में इन हथियारों का इस्तेमाल करते हैं---बाहर का कोई हमला हो, आंतरिक कोई संकट हो। आखिर देश बड़ा होता है, किसी भी मर्यादा के मुकाबले में। तो देश की सुरक्षा के लिए, राष्ट्र की सुरक्षा के लिए, बड़े मूल्यों की सुरक्षा के लिए अगर हमें राज-दण्ड संभालना पड़ता है तो वहां भी, हमारे अंदर दया-मया, करुणा की जो आधार-भूमि रही है, वह हमारे आड़े आ जाया करती है। हम अपने संस्कार से बंधे हैं लेकिन उनके संस्कार विपरीत हैं, उनकी जन्मभूमि विपरीत है, उनका गर्भ-स्थान विपरीत है। आज आप उपदेश दे रहे हैं---लोकतंत्र का, लोकशाही का, फासिज्म का। ये कहां की बातें हैं? एक संस्कृत के विद्वान मुझे मिले, बहुत बड़े विद्वान हैं, भाषा-शास्त्री . . .

एक माननीय सदस्य : त्यागी जी जैसे।

श्री जगदीश जोशी : जी नहीं; बहुत विद्वान हैं, एक बार उनको ले गए आर० एस०एस० की एक दीक्षा रैली में। बेचारे पण्डिताऊ थे, चुटिया-वुटिया थी, उनका दिमाग खुला था। उन्होंने सुना---मातृभूमि, पितृभूमि। बहुत उनका दिमाग लगा, पितृभूमि तो कहीं नहीं थी, हमारा वेद कहता है :

"माता पृथ्वी पुत्रोऽहम् पृथिव्या।"

मां मेरी पृथ्वी है और मैं पृथ्वी का बेटा हूं। तो भारतीय संस्कृति यह कहती है कि धरती मेरी मां है, हम उसके बेटे हैं। भारत माता हमारी मां है, हम उसके बेटे हैं। तो पितृभूमि की कल्पना इस देश की पुरानी संस्कृति के अन्दर कभी नहीं रही। तो उस आदमी का मन उचाट हो गया। उसके बाद जब किताबें पढ़ीं तो देखा कि पितृभूमि की कल्पना नाज़ी जर्मनी में थी। तब उस आदमी ने कहा कि अगर कभी इसकी शुरुआत हुई तो फासिज्म से शुरू हुई।

तो आज मैं निवेदन कर रहा हूं कि जिस प्रकार आतंक, हिंसा और बलपूर्वक झूठा प्रचार का माध्यम लेकर आप ने देश में अराजकता का वातावरण का सृजन किया है उसके लिए तो तुलसी दास जी यह लिख चुके हैं :

"जो न देहुं तोहि दंड कठोरा
भग्न होय श्रुति मारग मोरा"

हम आपतकालीन स्थिति को सामान्य-कालीन स्थिति कहते हैं। जो आपतकालीन स्थिति के बारे में आपने जिक्र किया है उसको

सामान्य करने के लिए हम ने इस तरह के कदम उठाये हैं और यह सामान्यीकरण की स्थिति है। जो शान्ति को भंग करने वाला है उसको दंड देना धर्म का अर्थ होता है। *(Interruption)* जब तक आप नहीं सुधरते तब तक यह परिस्थिति रहेगी। जब आपका हृदय परिवर्तन हो जायेगा और आपके आधार भूमि में लोकतंत्र का समावेश हो जायेगा, तो उस वक्त आप सुधर जायेंगे। आप अपने मन को खोलिये और सरकार की ओर मत देखिये। आप अपने मन के पर्दे को खोलकर झांकिये और उसमें अपनी शक्ल देखने की कोशिश करिये।

मैं आपके सामने एक बात निवेदन करना चाहता हूं। मैं कल एक पार्टी में बैठा हुआ था। वहां पर एक विदेशी राजदूत भी बैठे हुए थे जो पिछले साल केरल गये थे। वे अपना पिछले साल का अनुभव बतला रहे थे कि जब पिछले साल मैं वहां पर गया तो मैंने वहां पर लड़कों को स्ट्राइक में पाया और मास्टरों को भी स्ट्राइक में पाया। इस बार जब मैं वहां पर गया तो सब मदरसे खुले हैं, सब स्कूल खुले हैं और सब दफतर लगे हुए हैं। मैं तो इस बात से डरता था कि मेरे एम्बैसी में भी यह रोग न फैल जाय और मेरा स्टाफ भी हड़ताल न करने लगे। तो इस प्रकार की प्रतिक्रिया कुछ विदेशी लोगों के मन में बैठ गई थी और इन लोगों के मन में यह धारणा बैठ गई थी कि देश में सामान्य न्याय, शासन व्यवस्था बिगड़ती ही जा रही है। इन सब चीजों का कारण कौन था? नियम बने हुए हैं, कानून बने हुए हैं, कानून का पालन क्यों नहीं होता था? मैं आपको यह बतलाना चाहता हूं कि यहां गजेटेड और नान-गजेटेड आफिसर होते हैं और जिनको हमारी सरकार ने यह भी अधिकार दे दिया है कि कोई भी इतिहास के कागज जमीन में गाड़ सकते हैं। सारे अधिकारी और कर्मचारी सरकार से तनख्वाह पाते हैं, सरकार के नौकर हैं और पेंशन पाते हैं। इन लोगों को ऐतिहासिक कागजों का अधिकार भी है और इन्हीं की रैली में श्री जयप्रकाश नारायण भाषण करते हैं कि सरकार के नियमों को मत मानो। फिर कह दिया पुलिस से कि तुम हुक्म मत मानो और फौज से कह दिया कि तुम भी हुक्म सरकार का मत मानो। (*Interruption*) आखिर कोई नियम तो होना चाहिए। यह कोई प्रधान मंत्री का सवाल नहीं है, यह कोई सरकार के मंत्रिमंडल का सवाल नहीं है। यह तो इस देश में लोकतंत्र की मर्यादा का सवाल है। जो हमारे कर्मचारी हैं, वे जनता के पैसे से तनख्वाह पाते हैं, अगर वे काम न करें और उपदेश देने के लिए खड़े हो जायें तो फिर देश का शासन किस तरह से चल सकता है। जो देश की चुनी हुई सरकार है उसको पूरा अधिकार है कि वह नियम बनाये और फिर नियमों का पालन करवाये तथा उसके आधार पर आचरण करे। आपको पूरा अधिकार है कि आप उन नीतियों के सम्बन्ध में रचनात्मक और सृजनात्मक विरोध करें और विकल्प दें। इस देश की जनता को यह अधिकार दिया गया है कि वह जिसको चाहे चुन ले। जब जनता किसी पार्टी को चुन लेती है तो फिर वह पार्टी जिस तरह से देश का शासन चलाये यह उसके हाथ में है और उसके दायरे में है। चूंकि आज जनता का बहुमत हमारे साथ है 1971 के चुनाव के बाद से, तो यह हमारी सरकार का फर्ज हो जाता है कि वह जिस तरह से चाहे देश का शासन चलाये।

यहां पर यह प्रश्न उठाया गया है कि जो नेता मीसा के अन्तर्गत बन्द पड़े हुए हैं उनकी बात को सुन लिया जाय। मैं जानना चाहता हूं कि क्या उनमें सुरखाब के पर लगे हुए हैं क्योंकि देश के सब आदमी बराबर हैं। त्यागी जी यहां पर बैठे हैं, वे क्या कम हैं? श्री मारिस्वामी जी यहां पर बैठे हैं, क्या वे किसी से कम हैं? यहां पर सभी

[श्री जगदीश जोशी]

धुरन्धर लोग बैठे हैं और कोई किसी से कम नहीं है। दल में किसी भी व्यक्ति का कोई स्टेट्यूटरी आधार नहीं होता है और न ही कोई वैधानिक आधार होता है। दल में किसी एक व्यक्ति द्वारा नीति नहीं बना करती है बल्कि दल के वे सभी लोग नीति बनाते हैं। त्यागी जी आप भी जनसंघ के एक सबल नेता हैं और आप दल की बात यहां पर सबल रूप में कह सकते हैं। जिस तरह से आडवाणी और श्री राजनारायण यहां पर अपनी बात कह सकते हैं या और कोई कह सकता है, उसी तरह से और उतने ही सबल ढंग से आप भी दल की बात कह सकते हैं। *(Interruption)*

एक प्रश्न त्यागी जी ने उठाया कि डंडे के बल पर आप 20-सूत्री कार्यक्रम क्यों चला रहे हैं, आप प्रजातांत्रिक ढंग से क्यों नहीं चलाते। कोई भी आदमी मांगने से जमीन नहीं देगा। जो सम्पत्ति का फर्क है, जो परम्परागत फर्क चला आ रहा है उसको आप केवल हाथ जोड़कर दूर नहीं कर सकते। आज तक इतने मुनि और ज्ञानी हो चुके कपिल और कणादि से लेकर आज तक जितना समता का आदर्श इस देश में बना उतना शायद ही कहीं बना होगा। जितनी समानता की फिलासफी इस देश ने बनाई उतनी शायद किसी देश ने बनाई नहीं होगी, जिन्होंने उसे लागू कर दिया उन्होंने भी नहीं बनाई। लेकिन यहां बराबरी आ नहीं सकी। उसका कारण यह है कि वह मनुष्य की भावना है कि जिसके पास जो सुविधा होती है उसको वह आसानी से छोड़ता नहीं है। आज जिनके पास परम्परागत सम्पदा है या लूट की सम्पदा है, कर चोरी की सम्पदा है, बिना मेहनत की सम्पदा है वह उसे आज आसानी से दे सकेंगे ऐसा हो नहीं सकता, त्यागी जी दिलवा सकते हैं तो दिलवा दें सब का पैसा दिलवा दें, सब की जायदाद दिलवा दें, जितने राजा-रानी उनके साथ हैं उनकी ही दिलवा दें। हम कल इमरजेंसी हटवा देते हैं। मैं यह बताना चाहता हूं कि यह उपदेश देने से नहीं होता, आचरण करना पड़ता है। जिन्होंने आज तक दबी हुई पीढ़ियों के साथ अन्याय किया है जिन्होंने मेहनतकशों के पसीने की नाजायज कमाई खाई है उन्हें उसका खमियाजा भुगतने के लिए तैयार रहना होगा। राजदंड पक्षपाती नहीं हो सकता। इतिहास इस बात का गवाह है कि पिछले राजदंडों ने आजादी के पहले के राजदंडों ने सामन्तवादी और पूंजीवादी सत्ताधारियों के साथ पक्षपात किया है। उनकी सम्पत्ति और अधिकारों की कोई सीमा नहीं रही है। आज वे सीमायें टूट रही हैं, टूटेंगी, ताकत और शक्ति के साथ टूटेंगी। उनको तोड़ने के लिये हम हर कानून का सहारा लेने के लिये तैयार हैं। यह चीज केवल प्रवंचना की नहीं है, यह चीज आचरण की है। उसके लिए कठोर संकल्प और लचीले दिमाग के आधार पर हम ने 20-सूत्री कार्यक्रम का निर्माण किया है। ये चीजें छोटा दिमाग बहुत आसानी से ग्रहण नहीं कर सकता है। इस देश में जितना दर्द है, जितना दुख है, जितनी विषमता है वह शायद दुनिया में कहीं नहीं है।

राष्ट्रपति जी ने अपने भाषण में एक चीज फलसफा की कही। सारी दुनिया के अमीर लोगों ने गरीब देशों को अपने शोषण का अखाड़ा बना रखा है। आज उससे सब क्षुभित हैं। मैं पूछता हूं त्यागी जी से कि क्या उन्होंने देखा है हत्यारे के हाथ को बंगला देश में, देखा है उन्होंने हत्यारे के हाथ को चिली में, देखा है उन्होंने हत्यारे के हाथ को कांगो में? उसको देखने के बाद भी वे कहते हैं कि आपातकालीन स्थिति क्यों लागू की। जरा वे देखें, कहीं उनके किसी मित्र के पीछे वह हाथ तो छिपा नहीं है। उसकी टपकती हुई छाया को एक बार देखेंगे और गौर करेंगे तो मालूम होगा कि अगर हिन्दुस्तान की सरकार, हिन्दुस्तान के राष्ट्रपति आपात

r

कालीन स्थिति को लागू नहीं करते, 25 जून के दिन तो बंगला देश की घटना के साथ साथ हिन्दुस्तान में उससे शायद अधिक लोमहर्षक घटनाएं हो गयी होतीं। मैं मुबारकबाद देता हूं राष्ट्रपति जी को। हम समवेत रूप से कृतज्ञ हैं उनके कि उन्होंने इस देश को अराजकता के गड्ढे में जाने से बचा लिया है। उनकी सरकार धन्यवाद की पात्र है, वरना इस देश के अन्दर गृह युद्ध होता। यह देश टुकड़े-टुकड़े हो गया होता, 6 महीने के अन्दर सारे भारतवर्ष का नक्शा बदल गया होता। अगर एक बार यहां हत्यारे का हाथ खुल कर खेल गया होता तो देश देश नहीं रहता, अलग-अलग सूबे अपने मनसबदारियां चलाना शुरू कर देते। आप चाहते हैं कि यह मुद्रास्फीति रहे, घनघोर गरीबी रहे और विषमता रहे जिससे यह देश अन्धकार के गर्त में गिरा रहे और फिर उपदेश देते हैं। प्रेसिडेंट फोर्ड ने इस बात को तस्लीम किया है कि दूसरे देशों में हस्तक्षेप करना हमारा फर्ज है। यह समझते हुए भी आप उपदेश दे रहे हैं कि हम इस प्रकार के कानून लागू न करें। हम आपको 60 करोड़ लोगों की जिन्दगी के साथ खिलवाड़ नहीं करने दे सकते। मैं यह बताना चाहता हूं कि एक-एक कदम सोच-समझ कर उठाया गया है। मैं यह भी कहना चाहता हूं कि अगर इन कदमों के उठाये जाने में देरी हुई है, जिनको उस तारीख से 6 महीने पहले उठाया जाना चाहिए था तो वह प्रधान मंत्री की उदारता रही है और उनकी उदारता का नाजायज फायदा उठा कर, उनके बड़प्पन का नाजायज फायदा उठा कर लोगों ने इस मुल्क को जलील करने की कोशिश की है। आखिर प्रधान मंत्री को बाध्य होना पड़ा, हम लोगों के प्रभाव को भी मानना पड़ा कि इस देश में इस प्रकार की परिस्थिति लागू करें सख्ती के साथ कार्यवाही की जाय।

में मैं यह कहना चाहूंगा कि पुलिस कस्टम्स की रिश्वत की चर्चा की गयी है। मैं इक्का-दुक्का बातों को नहीं कह रहा हूं, लेकिन त्यागी जी को गौरव होना चाहिए था कि हमारे कस्टम और इनकम टैक्स के कर्मचारियों ने छापे मार कर काले धन को निकाल कर देश में एक नया वातावरण पैदा करने की कोशिश की है। उन जवानों की पीठ ठोकनी चाहिए थी, वे बधाई के भी पात्र हैं। कुछ खराब भी हो सकते हैं लेकिन सब खराब नहीं हैं। दुनिया में सब आदमी खराब नहीं होते हैं। यह मैं नहीं कह रहा हूं कि पुलिस के भी दो-चार-छः खराब नहीं होंगे, लेकिन मैं चाहता हूं कि केवल हवाई हमला करने से बेहतर यह है कि त्यागी जी के पास जो जानकारियां हों वे गृह मंत्रालय को दे दें और उन्हें मैं आश्वस्त कर रहा हूं कि किसी के भी खिलाफ मामला सिद्ध होने पर—हिन्दुस्तान का गृह मंत्रालय कठोर-से-कठोर कदम उठाने में नहीं हिचकेगा। धन्यवाद

DR. Z. A. AHMAD (Uttar Pradesh): Mr Deputy Chairmar^ Sir, I want to put forward the understanding of my Party on the present situation in the country today and what we consider to be the exigency of the situation and the demands of the situation.

Sir, I want first of all to pay a homage to the memory of the great patriot, Muzibur Rehman of Bangladesh, and his colleagues and his family because, I think, it is necessary for us to always bear in mind the fact that the fate that was meted out to him could have been meted out to some of our leaders in this country, and what had happened in Bangladesh could have happened in India too. In fact, I would go to the extent of saying that the forces which uprooted the democratic set-up, the secular set-up of Bangladesh, those very forces, their kith and kin wanted to do this here in the month of June. Their first target was India in the sub-continent. The second target, perhaps, was Bangladesh. But because they did not succeed in India, nonetheless, they carried out their ruthless job in Bangla-

LDR. Z. A. AHMAD]

desh. Sheikh Mujibur Rahman was a victim of those forces—national and international, and here in the Indian sub-continent and abroad—who want to play with the life oi all people of the sub-continent whether they be in Bangladesh, whether they be here or whether they be in Pakistan, who want the process of destabilisation to continue in this sub-continent, and who want ultimately to weaken all the three countries of the sub-conti nent and make them sit under their umbrella. And I would not mince words. I say in a straightforward manner that it is the U.S.A. and its agency, the CIA, who had these de signs, these evil designs. They were successful in carrying out those de signs in Bangladesh and they failed in India. Why they failed in India? They failed because of the Arm, deci sive steps taken by the Prime Minis ter. We welcome those steps. We wel come the imposition of Emergency as a requirement, as an exigency de manded by the requirement of our national political life because a first-rate political crisis has been created in this coilhtry by our friends, the leaders on this side. It was a first rate political crisis and not an ordinary crisis. It was not just a movement. It was not just a storm. It was a political crisis. The idea was to overthrow this Government, reverse all the progressive national policies of the Government and bring into existence a so-called national Government consisting mainly of those people and those parties who had created that crisis and also to create a split in the ruling party and win over some sections of the ruling party to the other side and give the call and say '"Here is the national Government. The Congress Government or the Indira Government 'could not carry on and so we have come forward to form a national Government." The old Congress, the Jana Sangh, the Swatantra. the B.L.D. this, that and perhaps—I say perhaps—a section from amongst you would have gone to that side to give them a little respectability, to make a show of it. This crisis has not been resolved. The offensive of these reactionary elements, pro-imperialist elements has been prevented or stopped for the time being but these elements nonetheless exist and, therefore, we have to be vigilant all the time. Their methods we know. They are traditional well-set methods. What happened in Bangladesh is a pattern by itself. It happened in other places also, one after the other. Certain politicians are bought over, certain army people are bribed and then suddenly there is a coup and then somebody comes on the radio and announces the formation of a new Government and the new Government gets recognition first of all by the U.S.A. The U.S. Government was the first to recognise the new Government of Chile and the new Government of Bangladesh. It is a pattern which has been laid down and all this goes on. Methods are the same and the objective is destabilisation, chaos and civil war. Among the methods used is violence and not only violence but assassination and cloak and dagger politics. We talk loosely of violence. It is not just that. It is a calculated cloak and dagger policy to which they resort. Now, under these conditions, the declaration of Emergency was a big step and a bold step and I think all the patriotic and democratic elements in this country have welcomed that. The overwhelming majority of the people have welcomed it. Whatever you may say, I tell my friends of the Jana Sangh and of the Congo and Gorayji—in fact I wanted to speak after him—that you do not have the majority of the people with you. It is not just merely of dhanda, jt is not just because of the *dhanda* that people are quiet; it is because you do not have a firm base, it is because you do not have roots among the people. You were only preaching falsehood and much falsehood and you were trying to work up the people with the result that nobody raised his voice and there has not been even a single show of resentment. I do not accept the theory that just because the Government have got

these emergency powers and people can be arrested that people do not move out into the streets and people do not find out ways and means of protesting against it. Well, it is these very Indian people who fought the British and who fought many an act of injustice when there was terrible repression an<j in the face of repression they stood up. But you had no moral guts because your case was a weak case. You wanted to create chaos in this country. You wanted to create anarchy in this country in the name of total revolution. What is that total revolution? What was that total revolution? Now, in the name of freedom of association and freedom of speech' you want to create this anarchy and chaos in this country. No, freedom of speech we shall preserve and it has to be preserved. Freedom of association shall have to be preserved...

SHRI OMPRAKASH TYAGI (Uttar Pradesh): Like Russia?

DR. Z. A. AHMAD: It may be Russia or any country. We are in India now. It will have to be preserved and it will be preserved, but not for the purposes for which you want. It will not be preserved for purposes for which you want.

So many people say: Well, will the Emergency be lifted this year or next year? I say, Emergency will go in its due course of time but things will never be the same and things cannot be the same. We cannot allow agents of CIA to be brought about as patriots and as saviours of this country. We do not want people to manage on the basis of hatred of *one* section of people againsf fhe other section of people, on the basis of religion, caste or community and disrupt the unity of India, or destroy the great traditions of our national movement or to bring into existence a Fascist type of Government in the name of a government of national unity, national reconciliation or whatever they call it. We do not want that. Therefore, Sir, things will never be the same. Nonetheless, the great Indian people will come forward to frame their own future, to take destiny into their own hands and establish a real democratic form of Government to curb those people who, in the name of democracy, allow every type of freedom to destroy the national life lock, stock and barrel.

Will this introduction, Sir, I would say that we are facing a difficult situation and I would request my Congress friends not to become complacent. Dr. Dutt has already said that there is no scope for complacency because for the time being these forces have been quietened. Nonetheless, they are very much there. From the underground some sort of movement is there, the fire is kept'burning and, well, all types of propaganda, all varieties of propaganda are carried on and you should not forget that the big hand behind these forces is still there. They have been buried in Indo.China. Now they are concentrating in South Asia. All the while this massive arms movement is there in the Gulf area. Why Bangladesh? Why has this arms embargo disappeared from Pakistan? Why is India being surrounded by the agents of CIA on the one hand and why is China hand in glove with these forces represented by the CIA of USA? Now can we close our eyes to the fact that these people are there upto mischief? Therefore, there is no scope for becoming complacent. In fact, a sense of emergency has to be there. We have to utilise this time not only to curb, what I call, the Fascist forces and the pro-Fascist forces in India but also to weaken their socioeconomic base in the country. That is very essential. Politically, for the time being, we may curb them, but unless their socio-economic base is weakened substantially, they can revive themselves again. Therefore, the emergency has to be used for that purpose. Emergency has to be used not only to prevent them from bringing about their type of political mobi-

[DR. Z. A. AHMAD]

lisation but also in order to weaken those classes which can bring risk to the nation. I think the Emergency and the 20-point Programme has given full scope for that. That anti-feudal programme is part of the 20-DOint programme.

श्री ओ३म् प्रकाश त्यागी : आप किसकी ओर से बोल रहे हैं ?

डा० जैड० ए० अहमद : आप किसी की ओर से बोल रहे हैं यह भी मैं जानता हूं । किसकी ओर से आप बोलते हैं यह छिपी हुई बात नहीं है ।

What I want to state is that I do not accept their bonafides. They are his master's voice. They have to say what they are called upon to say and to the extent that they go on with a label, "here I am CIA agent".

SHRI OM PRAKASH TYAGI; He is in Lok Sabha.
सी आई ए के एजेण्ट कांग्रेस में भी हैं ।

DR. Z. A. AHMAD: He is one of your leaders. He is the hon. colleague of Mr. Goray who is a Socialist, Socialist within quotes. He goes with a lebel that I am a *CI.A.* agent and he is hand in hand, marching with the *C.l.A.*..

SHRI N. G. GORAY; You must have tome sense of humour.

DR. Z. A. AHMAD: This is not humour, it is causedness, it is shameful and not only shameful much more than that. 1 have many more words but I do not want to use them on this forum.

श्री ओ३म् प्रकाश त्यागी : बोलो तो सही जरा ।

DR. Z. A. AHMAD: For years and years you have been calling us agents but everyone knows who is the real agent. Let us not go into it.

श्री ओ३म् प्रकाश त्यागी : मैंने कहा सी० आई० ए० के एजेण्ट वहां भी हैं ।

DR. Z. A; AHMAD: Do not disturb me. They were disturbing you and you were annoyed.

श्री ओ३म् प्रकाश त्यागी : नहीं मैं तो मजाक कर रहा हूं ।

डा० जेड० ए० अहमद : मजाक करने की जरूरत नहीं है ।

This is a very serious thing. So, my point is that emergency has to be used in order to weaken the socio-economic basis. We have to fight them in the political field, in the economic field. Now in the political field it is a very welcome development that anti-facist conferences have taken place. Many of us jointly have taken part in these conferences. We have spoken from one platform and made the people aware of these facist movements. The Anti-fascist International Conference in Patna, I think, was a great mobilization. Representatives from 55 countries came there. It was a great mobilization, a mobilization of healthy elements inside our political life, mobilization of not only Congressmen and Communists but many other people, professors, lawyers, intellectuals, who are not attached to any particular party. *(Interruption).* Yes, Mr. Om Mehta was there. Mr. Om Mehta represents the best traditions in the Congress, he has to be there. I represent a good tradition of the national movement from the other side, from the side of the poorer sections of the society, well we have to be there. We have come together. But apart from political people like us, people belonging to scholarly professions, like Mr. Dutt and others were there. A lot of them were there and. therefore, we have mounted a good political offensive. I am glad, I congratulate Congressmen. I congratulate other friends that we have come together for that purpose and that national unity has to develop. My main point is that the

political crisis created by these reactionary pro-fascist elements, whether they call themselves Socialists or CIA agents, has to be met by joint effort and unity of healthy, patriotic, democratic, socialist elements of our country. We have to give up our mutual prejudices and I would request my Congress friends to recognise this fact that it is a difficult battle to fight. This battle will go on for years and in that battle you need allies, you need friends. I warn my Communist friends ak<o that you who are in the lioiit of the struggle against fascists, must realise that all alone the offensive against the fascist forces will not be mounted in the manner it has to be mounted. This patriotic march with great traditions of Mahat-3 P.M. ma Gandhi and Pandit Jawa-harlal Nehru, and today under the leadership of Shrimati Indira Gandhi, has to come into the field to fight this growing fascist menace in this country and in unity we shall stand together.

Sir, I will not say more than that but I would like to submit that certain developments have created a little anxiety in my mind. I think that this emergency period is now sought to be ised by some vested interests in our country in order to pressurise the Government to give them more concessions. I think the monopoly houses have secured more concessions during the last six months than in any earlier period. Here I would definitely submit it to my Congress friends and my friend Mr. Otn Mehta must bear it in min^ that they have been able to get concessions in the sense that they have been able to pressurise the Government to give them a larger area of operation, to enable them to expand their production even at the cost of the public. They have been able to pressurise the Government to give concessions in the matter of taxation. They have been, in the name of increasing exports, able to get—and they are going 'to get—a number of concessions. I would like you to be vigilant there because I definitely say that whatever nice words they may use about increasing production and all that, ultimately the monopoly in India is not going to be on your side in the struggle against fascism. The monopolists are going on the side of those people who want a fascist form of Government in India. That is my contention

Similarly, I would say that you keep an eye on the administration also. The new powers that have been given to administration should, not be used against those elements who are today our people, the working people, the common people. I would definitely say that the decision to cut the bonus from S per cent to 4 per cent was not correct. Reduction in bonus from 8 per cent to 4 per cent is a mistake. That *is* my contentioin. We have to rouse the people. As we have been rousing villagers in the countryside, we have to rouse factory workers also. They should feel that their livelihood is protected. It is under certain pressures that this 8 per cent was reduced *to 4* per cent. Therefore, I would say that this was a mistake and such mistakes should not be committed again and if they have been committed, they should be corrected as early as possible.

So far ag bureaucracy is concerned, arming the bureaucracy with huge powers is likely to be misused. We should have checks and balances. We should create a situation in which a bureaucrat or an administrator does not run away with the powers to be misused. I know in the districts many people belonging to my Party have been arrested. Why have they been arrested? We are not against emergency. Only yesterday, one Sardar Harnam Singh whom I know very well, President of the District Kisan Sabha, just because some official was annoyed with hin^ has been arrested. This bureaucracy has a particular training, a particular background. It is likely to misuse the powers. Mr. Om Mehta should see to it that these powers are used only against those who want to disrupt Indian national life in India, who want to create chaos.

[DR. Z. A. AHMAD]

who want to create anarchy and who want to create a condition of civil war, and not against those who want India to advance on the path of progress, prosperity, tetter 'democracy, better livelihood for the people, more rice for the people and all that. Therefore, you should be very vigilant. You cannot put them together in the same scale. You should differentiate. I would say that definitely you should differentiate between those who stand for this and those who sand for that. You have to see the difference in shades also. Therefore, in a flexible manner you have to apply your mind.

Sir, there is one thing about the emergency programme. I want a grentei political will behind this programme. I have visited many villages and I have seen that the whole implementation if land reforms is so slow, tardy-tortuous process of filling up of forms and the forms being sent to this office and that office and some officers signing them; ultimately things don't move. I do not know what is the experience of people at the Centre here. But there the whole process of implementation of 20-point programme is very slow, inefficient, tardy. Therefore, you have first of all to weed out corrupt and inefficient officers. The process of weeding out, Mr. Mehta, should be done quickly and expeditiously. It is not a question that just you have to make people go. I remember good, old Lenin who said that socialism cannot be built with this democracy; the entire officialdom has to change. You have to see that this is carried out as quickly as possible and the corrupt and inefficient officers who are on the side of the vested ink'iests are weeded out.

Then, Sir, after submitting this regarding administration, I would like to say that we now must see to it that this emergency is used in a positive way. We must use this emergency in order, as I said, to curb the political offensive of the reactionaries who weaken the base, socio-economic base, of reconstruction, to unify the, patriotic elements in the country, and to create enthusiasm and a fervour for a new political setup, socio-economic set-up, in tins country. That I am confident, we shall be able to do. But that has to be done on the basis of the unity, firm growing unity of all the patriotic, democratic and anti-reactionary forces in this country who want socialism in this country and who want to advance on the path of socialism.

Now a few remarks about the international situation. The international situation has been referred to at some length by the President in his Address. In assessing the international situation, I would repeat that we should not under-estimate the threat to Indian independence. That crucial point we should get hold of. And if we get hold of that point then we shall know what to do in the Indian subcontinent. Now a deputation came from Bangladesh saying that "we want good relations with you', we want friendship with you, and all that." Good, we want good relations even with the present Government of Bangladesh. But what is the basis of that relationship? If you destroy and kill those people who were friends of India, those people who stood for certain values which \ve cherish and they cherished—secularism, international friendship with all the progressive forces of the world and socialism—I do not know how the good relations will come about. I personally, think it will be a good process to come to understanding, even a working understanding, with them. Nonetheless, we should see and we should have friendly relations with Bangladesh. So far as Pakistan is concerned, the main emphasis should be on the Simla Agreement, which, I think, due to lack of will on the part of Pakistan, is not being implemented. I think a very good reference has been made by the President to the whole situation in

the African continent, and we have positively stated that we shall .support—and we have supported—the liberation movements there. It is a good statement but it should be implemented soon. And I think one of the points on which we shall be tested is what is our attitude towards MPLA Government in Angola. It is necessary that we should give recognition to the MPLA Government to Angola. And it has come out that the Americans are intervening in Angola on the other side. Thereore, not only our general sympathy but also our support should be forthcoming for the MPLA Government in Angola.

So far as the reference to the European Economic Community is concerned, it is all right. Our President has said that we" should try to get concessions from them or negotiate for concessions from them. But ws must understand that the whole European Economic Community is a sort of ganging up; they are a gang. They have ganged up in order to fleece the less developed countries or to pass on the burden of prices to the shoulders of the less developed countries of the world. They sell I machinery and their products at very high prices with the result that the Arab countries have to raise the prices of oil. We do not want concessions; we want increasing trade with the European countries on an equal basis, not on an unequal basis, which is the pattern today. And therefore our emphasis should be on that point.

So far as West Asia is concerned, we are very clear We have stood by the Arab cause. We demand that the right of the Palestinian people should be recognised; We demand that the Israelies should vacate the area that they have forcibly occupied. So far as its implementation is concerned, # is not just a question of asking for it or supporting it; we have to take the initiative; we have to take steps forward to see that the third world moves in a big way on this question.

The third world is very important certainly, and we are proud of the fact that we are one of the major architects of the non-aligned camp. The Non-aligned Nations' Conference in Algiers in 1973 passed certain resolutions and arrived at ceitain decisions. But they have not been implemented largely because of the pressure of the United States of America, because of the indirect or direct pressure that the United States exerts on the third world. The *n°n*-alignment concept must be activiaed and strengthened and India should play a more important role in it. «

So far as the socialist countries are concerned, we are glad that our relations, political and economic relations are developing on a sound basis. And we recognise that we have in the socialist countries our true friends who will always be with us et any moment, whenever we need them.

I do not want to say much. I only want to submit, this. Thi_s should not be ended by merely supporting or opposing it. I think the overwhelming majority of the population of India wants that this emergency should be an instrument in the hands of the people for bringing about a basic transformation in their economic, social and political life. We should go with a determination that we shall use this emergency in a positive aspect. There are, and there will be negative forces. We have to see that they are not allowed to flourish. The positive aspect .shall hove to be strengthened on the basis of the unity of all the patriotic and democratic $force_s$ of this country. We shall come out gloriously and successfully and we shall grind to pulp the growing fascist forces—hidden or latent fascist forces—in the country who may be here, or those who may be outside, anywhere. We shall not

[DR. Z. A. AHMAD]

allow them to go on; they will n't have a free passage, and they will be defeated.

SHRI MULKA GOVINDA REDDY (Karnataka): Mr. Deputy Chairman, Sir, the President has made a good survey of the economy of the State, and also of the international situation prevailing at present. I would like to begin my speech by quoting from the speech of our beloved Prime Minister made at Visakhapatnam.

> "The Prime Minister, Mrs. Indira Gandhi, told the people there that the threat to the country's freedom and integrity was not only from its northern borders but also from the deep seas, and called upon them to be united and vigilant against the machinations of external and internal elements trying to undermine our democracy."'

The Government of India was compelled to impose the emergency. As has already been pointed out, events in Bangladesh have stirred our conscience. It was shocking. Our President in his address has also made a reference to it.

> "Recent events in Bangladesh have caused us anguish and concern. We were shocked and grieved by the brutal assassination of Sheikh Mujibur Rahman, the members of his family and his associates. Nevertheless, we have treated developments in Bangladesh entirely as an internal affair of that country."'

As we are all aware, because of the machinations of foreign forces, particularly the CIA, as has been revealed in the Congressional reports of the USA and as has also been revealed in a masterly document which was presented to us bv one *u!* our Members, Mr. H. D. Ma[1] a viva, such an obnoxious and brutal assassination of Sheikh Muiibur Rahman has taken place in Bangladesh. Because of the timely action that our Prime Minister took in India, we are saved of the performance Of a similar drama in India.

Mr. Deputy Chairman, Sir, we have always been following a policy of peace, non-alignment and coexistence and we have had very friendly relations with our neighbours. Our relations with Bhutan, Nepal, Sri Lanka, Burma and Afghanistan are cordial and friendly. We have always supported freedom movements in Africa and other countries. What is happening in Angola? The naked interference by South Africa in sending her troops to Angola should be condemned. We are happy that Portuguese colonialism has ended and most of the African countries which were under the domination of Portugal have now become free. We should also try our best to see that the racist regimes in Southern Rhodesia, South Africa and Namibia are ended at the earliest.

Mr. Deputy Chairman, Sir, the President, in his marvellous addres? to both Houses of Parliament, has stated that there is a hope for the millions of our country.

The economy is now poised icr speedy growth and food production has touched an all-time record of 115 million tonnes. This, by itself, gives cheer to all. This also reduces the dependence of India on imports.

The political and economic situations in India are now stable, emergency, the timely declaration of emergency, the forces that have threatened the fabric of our democracy have been held at bay. Today there is a picture of national discipline and determination and dedication to preserve and strengthen, the forces of democratic socialism. All the threats to the security of India, both from internal and external sources, have not completely disappeared. Nonetheless, with this continued vigilance and determination on our part to preserve

national unity and security of the nation, they should pose no serious problem. However, the need of the hour is sustained hard work and extreme discipline to harness all productive forces for the betterment of the common man.

Although the majority of the people of India have welcomed the emergency, there are still some misguided people who would like to steer the forces of {he nation in a differan't way. The climate of violence has not totally disappeared, although it is considerably weakened. At best these divisive forces may still be dormant and nobody can be sure at what point of time their ugly heads would again rise. Therefore, as the Prime Minister has pointed out often, the necessity of continuous vigilance is all the more nicessary.

There is all round improvement in 'the law and order situation. The emergency has imparted a new awakening to preserve the cherished independence of the nation. We have surely come out of an ordeal and in the process have chastened ourselves. Since independence many covetous eyes had been cast on India from abroad. But thanks to the vigorous and imaginative leadership, these sinister forces had been held at bay.

In our defence preparedness we have consciously built up our defence potential and a stage has now come in which India can succesfully resist any attempt of violation of our territorial integrity by any • power. We have also to see that Pakistan is building up the armament. Pakistan has acquired sophisticated armaments in more than tangible manner. Pakistan has acquired armaments and sophisticated weapons from oil rich countries. Petrol dollars that have accrued in the=e oil rich countries have flown into Pakistan so that * Pakistan will acquire more weapons of death. 'So, we should be cautious and aware of the fact that Pakistan is building up its armament. We should be in a position to face that challenge. Aided and abetted by-China and, to some extent by USA, Pakistan is showing its ugly teeth. So we should be prepared to face that danger from that quarter.

Deliberate policies adopted by our Government have resulted in checking the inflationary process. Two years before, the rate of inflation had been as much as 32 per cent, which, to a developing nation like India posed serious danger. Now not only this has been checked, but the inflation rate has come down in India by more than 10 per cent. For this one effort alone the Government deserves our congratulations. Many foreign observers have also given kudos to India for har policies in this matter. The overall price situation has shown some improvement and the prices have declined 10 per cent and the prices of agricultural produce have declined by more than 20 per cent and there is no longer any shortage of any type of commodities particularly consumer goods. Thanks to the bumper crop, foodgrains are available in plenty at cheaper rates. The prices of agricultural commodities have fallen so low that the Government have to give support and remunerative prices if they want the agriculturists to produce more and if they want self-reliance so far as production of foodgrains is concerned.

Mr. Deputy Chairman, Sir, in this context, I would like to congratulate the Minister of Agriculture and Irrigation for having brought about some sort of an understanding with regard to the sharing of the waters of the Godavari. Similar understanding should bg brought about between the warring States for sharing the waters in the Cauvery basin and in the Narmada basin so that all the projects that have been fortmulated are started as early as possible and completed quickly. Thanks to the competent handling by the Ministry of Industrial Development, industrial production has shown a tendency to

[SHRI MULKA GOVINDA REDDY] rise. The public sector units have become the pace-setters. According to the latest official information available, the performance of the public sector units has shown an improvement of 15 per cent on the average. Many private sector units also have shown significant improvement. The booklet that has been published by the Government of India gives some of the figures with regard to some of the important products.

Our national income at current prices has gone up from Rs. 13,900 crores in 1960-61 to Rs. 49,300 crores in 1973-74. Production of coal has gone up from 5,60,00,000 tonnes in 1960-61 to 8,10,00,000 tonnes in 1973-74; petroleum crude from 4,54,000 tonnes in 1960-61 to 71,98,000 tonnes in 1973-74; iron ore from 1,10,000 tonnes in 1960-61 to 3,40,000 tonnes in 1973-74; iron ore from 1,10.000 tonnes in 1960-61 to 36,45,000 tonnes in 1973-74. Sir, this year it is nearly 40 lakh tonnes. Then, production of tea also has gone up. From 32 crore kgs. in 1960-61, it has gone up to 46,50,000 kgs. in 1973-74; production of coffee has gone up from 54,000 tonnes in 1960-61 to 92,000 tonnes in 1973-74 and the production of cement has gone up from 80 lakh tonnes in 1960-61 to 1,47,00,000 tonnes in 1973-74. I have quoted these figures only to show that there is a considerable improvement in the industrial production of our country. Sir, some slump was visible in certain items like passenger cars, refrigerators and certain types of electrical equipment.

Manufacturers of these items have been demanding sizeable reduction of excise duties to make their units work at full capacity. Some concessions have been given by the Government and the latest is permission for diversification of their production pattern without the necessity to get industrial licence.

Exports have been undertaken in a massive and aggressive manner because our rising gap in the payments position leaves no other alternative but to export more. Last year the trade gap was Rs. 1164 crores and this year it is estimated it may be anything around Rs. 2000 crores. An opportunity is provided flo us to explore the possibilities of exporting more and more to the Gulf countries. This is a good opportunity for India to make use of, to increase its ex ports. I am happy to learn from the President's Address that there is a big agreement between Iran and India and the Kudremukh Iron Ore Project is being financed to the tune of Rs. 650 crores_______

(Time bell rings).

Mr. Deputy Chairman, I would like to point out that the 20-point economic programme that was announced by the Prime Minister on July 1st has given a new hope to the teeming millions of this country. Nearly 70 per cent of our people live in rural areas, and this 20-point programme gives a bright future for the have-nots. Till today they were denied these opportunities. As we are aware, most of our Five Year Plans and the Community Development Projects are beneficial to the richer classes. But now this economic programme—particularly, the liquidation of rural indebtedness, the distribution of house-sites, the distribution of surplus lands and passing of ceiling laws on agricultural land— has given a new impetus for greater production and we are making the tiller of the soil the owner of the soil, which has been the slogan for which we have been fighting for a long time. Bonded labour has been abolished, and marginal cultivators or skilled workers are getting benefit from rural banks that are being started. The number of banks that the Government has now started is not quite adequate to cope up with the demand, and until and unless cheaper credit flows without much difficulty it will be difficult to expect any tangible results from the measures that we have taken. Therefore, it is necessary that cheaper credit should be made available in abundant measure.

Mr. Deputy Chairman, Sir there have been positive gains of this emergency. I will list only a few. I would like to draw the attention of this House to the success achieved in the voluntary disclosure of undeclared income. As much as Rs. 1500 crores of unaccounted money has been declared. The tax revenue for Government from this would be around Rs. 300 crores. But this is not enough. It is estimated that black money, according to the Wanchoo Committee report, is more than Rs. 7000 crores. Non-official estimate is much more than that. Effective steps to unearth black money as are being already taken should be' pursued with vigour .... *(Time bell rings).*

Last sentence, Sir, Mr. [Deputy Chairman, the international field is very explosive. We should be aware of the machina-tions of the vested interests and the imperialist countries. We should be prepared to face any challenge that may come either from the North or from the hich seas. The Diego Garcia base and *the* movement of the American Fleet in the Arabian Sea should warn us that we should not be complacent and that we should be alive to the situation that js now developing. We should face any aggression that may come from any place and any source and for that the country should be prepared to increase its defence production, to increase its food production and to increase its industrial production. Then only, we will be in a position to meet the challenge. Thank you.

SHRI N. G. GORAY (Maharashtra): Sir, if you will pardon me for saying so, the Address of the President is a drab and colourless document and, therefore, there is hardly anything that I need say about it. Perhaps it only reflects the reality that Rashtra-pati Bhavan has become only a subsidiary of the South Block. It has neither its own face nor a soul of its own. But what the President's Ad-dress lacked in colour and thrust was supplied by my two fneftds, one from the Congress side and the other from the Communist Party. I suppose that the two speeches taken together one by my friend Prof. Dutt and the other by my friend Z. A. Ahmad, sum up the argument from the Congress side as to why this emergency had to be declared and how beneficial this emer-gency has proved to the nation as a whole. I must say that when I was listening to Shri Ahmad, I found that, unless you were a master of the Marxian dialaches, it was not possible to reconcile what he said in the beginning with what he said in the end. Pie supported the emergency. He said that the Congress forces on the one hand and the communist forces on the Oiher, one representing the patriotic urge and the other representing the masses, would stand together and achieve the socialist revolution. Then, in the end, he had his doubts. What did he say in the end? He said that somehow it has happened that the Congress is not following the right polices. Which were the policies that he criticised? One was bonus issue he lamented the fact that in spite of the great Communist Party of India supporting the Cong'ress in all its deeds and misdeeds, the Congress did not have even the courtesy to consult the Communist Party of India when it took the decision on bonus in spite of the fact that a man like Mr. Reddy was sitting there as a Minister in charge of labour. That was his first charge. Number two was, he said that the Congress was encouraging the bureaucracy, giving it a free scope. The third was that the land reforms were not being speedily implemented. And the fourth was that the capitalists were getting whatever they wanted. Sir, I was reminded of a story of Bir-bal and Akbar which tells us that Akbar had a pet parrot of his own. One day it died. But knowing that this was a pet bird of the King nobody would tell Akbar that it had died. But when Akbar asked them to bring that bird to the dwrbar, nobody dared to do_so. Then he sent for Birbal and asked him to report on the state of affairs. Birbal came back

[SHRI N. G. GORAY]

and the King asked him, "What happened to the bird"? Birbal said, "Sir, its beak is open, and it has stretched out its legs. It has collapsed. It does not fly or flutter." Then the King said that most probably the bird is dead. Birbal said, "Yes, Sir, That is the truth." So, because of the close collaboration of the Communist Party with the Congress, Dr. Z. A. Ahmad does not say that the Congress is a reactionary party. But he describes by implication that it is pro-capitalist, it is pro-bureaucracy, it is pro-landlord and it is anti-worker. And still It is a progressive party. Why? Because the Communists are in league with the Congress. I do not want to answer to all the charges that he has made against us. But I would like to confine my remarks to the observations made by Prof. Dutt here because, many times, in his speech, he referred to me individually. And he expressed sorrow that a good man like Mr. Goray should be wasted in such a manner that he should be associating himself with all the reactionary forces in the country.

Sir, Prof. Dutt was equally emphatic in saying that there must be democracy here. I would like to know from Mr. Dutt—professor that he is— whether he will be able to point out a single instance of democracy anywhere in the world where Members of Parliament have been lifted ani in the prison without any charge for the last six months. Not only that. They cannot approach any court even. The Press is gagged. Only today, Sir, I brought to the notice of the hon. Chairman the latest order of the Chief Censor that whatever is uttered here cannot be published without his scrutiny. Is there any Parliament in the world, Mr. Dutt, a widely travelled man, a very learned man that you are—and I am sure that when you teach your students, you must be saying that this is the best democracy in the world—have you seen any lemocracy whether in England or in Canada or in the U.S.A. or in West Jermany or in New Zealand or in Australia or in Japan or in all the Scandinavian countries where there is a Censor, without most probably consulting the Presiding Officer, issuing instructions to the Press that nothing can be published without his scrutiny? Is that the freedom of the Press that you are talking about? Do you mean to say that the entire Press in India was supporting the reaction? Do you mean to say that the yellow press was only on cur side and not on your side? Is it not a fact that one of the yellowest of yellow journals, the Blitz, has been supporting you all along? Then, what do you mean by saying that there is democracy in this country when parliamentarians are rotting in jails for the last six months and nobody even speaks about them? You have not the courage to ask the Government that either you prove some charges against them, produce them before the court or you release them. If they misbehave, you can always arrest them again if you like. It Is not only the Parliamentarians but I would like to say that there are thousands of people against whom you cannot bring any charges who have been thrown into prisons. I will give you an instance. One M.L.C. from Karnataka came here to attend the Commonwealth Parliamentary Association Conference and because Shri TricUb Chaudhary was not allowed to speak he straightaway walked out. What happened to him? As soon as he returned to Mysore, he was arrested under the M.I.S.A. Is that the way you treat people? Remember that he did not belong to any party. He is an independent Member of the Karnataka Legislative Council. He was elected from the Teachers Constituency and simply because he did something which you do not approve of, you put that man into prison. This is only a single case that I am citing. There are hundreds of cases like this. So, please remember that it is not only we who belong to the political parties, we who belong to the Parliament, this House or that House, have been detained, but there are hundreds and thousands of people who have been detained like this.

Sir, there is no press freedom at all. The entire mass media has been monopolised by your party. You won't allow us to say anything either on the All India Radio or on the T. V. Why? Are our faces so ugly that you cannot show us on the T. V. and are all of you so handsome that you can appear on T. V. at any time? What is the criteria? Is there any other country in the world— again I ask you—where radio and the television is completely monopolised by a single party? You give me an instance. So, this is happening in this country. My fear is not because I may be jailed but because the authoritarian tendencies in your own party are growing. That is why you took this decision on bonus without consulting any of the trade unions. Neither Bhupesh Gupta was consulted, nor Z. A. Ahmad was consulted nor even the redoubtable Dange was consulted. What was your stand on the bonus? Your stand on the bonus issue was that bonus is a deferred wage. You are not giving minimum wage to the workers and, therefore, to compensate for the loss of what you owed to the workers you said that bonus will be paid at 8.33 per cent per year. Overnight you changed the decision. You don't care to consult even your friends and Dr. Z. A. Ahmad while supporting you on the political front had just to put a caveat and say that this is something which you should not have done.

Dr. Ahmad, I want to tell you that in Bombay when we asked for permission to hold a meeting of workers to discuss this bonus issue, the Police Commissioner said. "No, you cannot hold a meeting,." We were not going on strike but we wanted to hold a meeting just to know what the workers' reaction was. Neither we were allowed, nor you were allowed. And, therefore, when the Congress and the establishment is beating us, eliminating us, just ask this question: For whom the bell tolls? Do not suppose that the bell is tolling only for us. A day is coming when the bell will toll for you also.

So, you have to look at the tendencies. It is no use saying that the Congress has come down heavily on Jayaprakash or it has come down heavily on Atal Behari or it has come down heavily on the R.S.S. Perhaps you do not like them. It is all right. But the tendency grows. The tendency grows on the diet it feeds upon. And this authoritarianism is the staple diet: anybody whom you do not like, put him in prison.

Niren De told a very ghastly truth in the Supreme Court. When the Judges asked him the question again and again that supposing a Police Inspector were to shoot a man, does it mean that he has no redress, Niren De said—and I must say that Niren De is a very honest man—"My Lord, it may shoot your conscience but that is the law". Is that the law in a democracy? I am not putting this question to Dr. Z. A. Ahmad because Dr. Z. A. Ahmad almost suggested that what you have done is not enough there are still forces of reaction lurking; they have gone underground; they are hibernating perhaps; they will come up again. He just stopped short of saying that they should be physically liquidated and I won't be surprised if Dr. Z. A. Ahmad takes that lino because that is his line, that anybody who does not agree with you, liquidate; him; put him in prison and if he is not corrected, send him to a lunatic asylum—that is what *' are doing in Russia; if still he is not corrected, then liquidate him. But are you subscribing to these values? If you are subscribing to these values, J have no quarrel with you. Then the position will be, may be I will not be there, that thp Opposition will take its own course.

Jayaprakash has never said that people should take to violence.] thought that when you speak, a distinguished professor of a university you will be more charitable. Yoi

[SHRI N. G. GORAY]

levelled certain very serious charges against Morarjibhai and very rheto-rically you asked, once or twice, "He was once our Deputy Prime Minister and should he talk like that? Should he create some ill feeling towards Kashmiris because of ..."

DR. V. P. DUTT: Have I misquoted him? Are you saying...

SHRI N. G. GORAY; Let me have my say also.

DR. V. P. DUTT: I would like your answer. I won't interrupt you after that. In India two cases of political liquidation took place. Mahatma Gandhi. Who kf!led him? After him, L. N. ilishra. Who killed him? I would like to know which are the forces indulging in political liquidation.

SHRI N. G. GORAY: I would like to answer this question here. Mahatma Gandhi was killed by some fanatic Hindus.

DR. V. P. DUTT: R.S.S.

SHRI N. G. GORAY: I won't say that. Because...

(Interruptions)

DR. V. P. DUTT: How can Goray say that?

SHRi N. G. GORAY; Let us be very ir about this. When you say that Morarjibhai was.. .

(Interruptions)

MR. DEPUTY CHAIRMAN: Order se.

SHRI N. G. GORAY: When you said that Morarji Desai said something about somebody killing Indira Gandhi and all that, I thought that as a professor you will have the fairness to say that the man is not here.

DR. Z. A. AHMAD: No, no. But he said that.

SHRI N. G. GORAY: If he said that I condemn it and I say that even the most condign punishment should be given. I am not saying that...

DR. Z. A. AHMAD; It was before..

SHRI N. G. GORAY: At that time Morarjibhai Desai was in jail and I would like to ask why don't you give a chance to the man whom you have put in jail to say something in self-explanation? About Jayaprakash Narayan you have again and again said that he tried to create disaffection in the Army. What did he say? He told the soldiers not to obey an order which was against their conscience.

AN HON. MEMBER; Who will decide?

(Interruptions)

SHRI N. G. GORAY: Please listen to me. Now I would like to ask you: In Bangladesh Mujib was liquidated because Major Dalim asked his soldiers to liquidate him. Was that right? Would it not have been much better if the soldiers who liquidated his family had appealed to their own onscience? *(Interruptions).* Why? An order is an order. You cannot have it both ways. Once you say that the order must be obeyed, I say that it would have been much better if a spirit like Jayaprakash Narayan were there to tell them not to obey simply because it was the officer's order and in this way Mujib would not have been liquidated. So, my appeal to you is...

SHRI M. R. KRISHNA: You can talk many more things but not this silly sort of things.

SHRI N. G. GORAY: This is very necessary because this is the argument that is always levelled against us. Therefore what I am saying is, if you want to have a democratic India, if you want to have a parliamentary system in India, you must first of all agree that we must not challenge each others *bona fides.* You must not challenge my *bona fides* and

I must not challenge your *bona fides.* Unless that is there it will not be possible for us to come and talk together.

You told the opposition about this 20-point programme. You will be surprised that this was exactly the point that was made out by Jayapra-kash Narayan in his letter to the Prime Minister which he wrote from prison on the 21st of July. And with your permission, I would like to point out to you what he wrote in the last paragraph of his letter.

He has written:

"You have accused the Opposition and me of every kind of villainy, but let me assure you that if you do the right thing, for instance, your 20-points, tackling .corruption at the ministerial levels. electoral reforms, etc., take the Opposition into confidence, heed to its voice, you will receive the willing cooperation of everyone of us. For that you need not destroy democracy. The ball is in your court, it is for you to decide.

With these parting words let me wish you farewell. May God be with you."

What more do you want from him? This is what he wrote on the 21st of July from prison. He wrote this to the Prime Minister and said that this 20-point programme can become a national programme.

DR. V. P. DUTT: I wish he had said it earlier.

SHRI N. G. GORAY: Unless your programme was declared, how can he say it?

DR. V. P. DUTT: You are just saying about what he said about the 20-point programme and not answering when he talked about forcible overthrow of a democratic Government.

SHRI N. G. GORAY: What I am saying is, so far as your 20-point programme is concerned, this is the letter that Jayaprakash Narayan wrote to you.

SHRI BHUPESH GUPTA: As far as this letter is concerned, it is a long letter. You have not referred to the other part. You have chosen this part.

SHRI N. G. GORAY: He has rebutted the charges that had been levelled against him. You do not want that the charges that you have levelled against him should be rebutted. *(Interruptions).* What I want to say is that it is not possible that all of us have become anti-national, anti-social over night. It is just not possible. Therefore, if you really mean it, you can still follow a course which will create a situation in which it will be possible for all the national and progressive forces to come together but do not start doubting each other's bona *fides.*

Now I would like to say something about the progress that the country has made during the period of this emergency. I would like to ask you, in Gujarat they are not following al! the emergency rules which you have proclaimed, in Tamil Nadu they are not doing it ...

AN HON. MEMBER: They are opposing it.

SHRI N. G. GORAY: Very good, you have said it. When I went to Tamil Nadu, when I went to Gujarat, I could move freely. Not only I could talk, Hitendra Bhai Desaid could talk. When Subramaniam goes to Tamil Nadu, he freely tells the people that this is the Government that we do not want.

SHRI HARSH DEO MALAVIYA: In Gujarat what about that murder also?

4 P.M.

SHRI N. G. GORAY: Babubhai has written a letter to the Prime

[SHRi N. G. GORAY]

Minister saying' whatever he has to say on all those accusations. So you go on writing… *(.Interruptions).* You do not miss niy point. What I am saying is that if you insist on this that anybody whom we do not like, anybody whom we suspect, is to be thrown in prison, then cannot Babubhai do the same thing?

SHRI HARISINH BHAGUBAVA MAHIDA: H_e is doing it.

SHRI N. G. GORAY: There is not a single man arrested under MISA.

SHRI HARISINH BHAGUBAVA MAHIDA: We can give you instances and instances. There are so many persons thrown in jails. They have misused MISA. Actually, I can give you names even, of the Congress people ....

(Interruptions)

SHRI N. G. GORAY: Just a? you have arrested Morarji, can't Babubhai arrest Hitendrabhai Desai? Do you mean to say that just as you can put anybody in prison, in Tamil Nadu Karunanidhj can not arrest Subra-maniam? And if you start like that, we are near a civil war.

SHRI HARISINH BHAGUBAVA MAHAIDA: Babubhai moves freely there and speaks freely in Gujarat. That is democracy.

SHRI N. G. GORAY: W_e listened very patiently to all the charges levelled against us by my friend Mr. Dutt and also Mr. Ahmad. Now they are not ready to listen to a single sentence. What I am saying is that if this spirit of vendetta continues and if you think that this process of liquidation should be allowed to yo further, then it is quite possible that there will be tensions between the Centre and the State. This is }he danger against which we have to guard. And I thought that a man like Professor Dutt w ill doal with this point.....

SHRI MANUBHAI SHAH (Gujarat): That is exactly what Babubhai Patel is doing. He is trying to create problem for the Central Government there.

SHRI N. G. GORAY: I_s Hitendra Desai not allowed to go about and propagate his ideas? Am I allowed in Maharashtra to hold meetings? No. Why?... *(Interruptions)* I am not allowed to go and hold meetings in Madhya Pradesh. Why? Is thai democracy that you enjoy all the rights and nobody else is allowed unless he agrees with you?

SHRI HARISINH BHAGUBAVA MAHIDA: I may tell you that in Gujarat meetings were held by the Congress Morc'ha and...

(Interruptions)

SHRI N. G. GORAY; I was there in Ahmedabad during the elections. I have seen it. Do you mean to say...

(Interruptions)

SHRI HARISINH BHAGUBAVA MAHIDA: And they did not allow us to hold the meetings.

SHRI N. G. GORAY: Do you mean to say that without holding meetings you got all those votes? What are you talking?

Therefore, I would like to end on this note. Sir, because there is too much of disturbance and I cannot develop mv speech. What I am saying is that if you think that this is the right course, follow it. Then do not accusg people like me. I think your idea is to eliminate all the sober elements from the political life. You want to eliminate them so that there will be left, it seems, one set of people who are completely siding with you and on the other side those who are against you. If that is your perception, if you want to have that scenario enacted here, then I have no comment to make. After having tried for these six months, you can

certainly rethink and you can also see that in Tamil Nadu and ^Gujarat where this emergency is not applied in full force, the progress has not be retarded...

SHRI HARISINH BHAGUBAVA MAHIDA; There is no progress at all.

SHRI N. G. GORAY: Yes, you can have your own opinion.

SHRI S. S. MARISWAMY: Who is that gentleman? Every second he is disturbing. Chair i_s here. Can't you control these people?

SHRI HARISINH BHAGUBAVA MAHIDA: I am a member of this very House. I am not a foreigner here. In this, please tolerate me.

SHRI N. G. GORAY: You have .every right to interrupt. But I would only plead with you that you should be a little patient. Now, if you don't accept Gujarat, I would like you to say whether in Tamil Nadu also there is no progress? Simply because Tamil Nadu does not subscribe to your emergency, does it mean that Tamil Nadu has done nothing? Let us take the States of Madhya Pradesh and Tamil Nadu, Gujarat and Maharashtra, and then let us see whether emergency is indispensable to progress. These are the things that you can consider. These are facts of life. I am not spinning out a theory, but these are the things which you can consider. And if you think that even without emergency, without all these Draconian laws, progress is possible, the only conclusion is that this emergency was uncalled for. If you can show to me that in Maharashtra because *oi* emergency phenomenal progress has been made, while those States which are not applying emergency have been lagging behind, then you have a case. You can send a team— Babubhai has asked the Prime Minister to send a team—and ask it to investigate whether emergency is actually contributing to the economic

and social progress, or whether it haa nothing to do with it, then alone your case will be proved. Otherwise, you will have to agree with me that it -8 only for political ends; it is not for economic progress or social transformation. Therefore, I would plead with you again that you can see this last paragraph of JP's statement. Don't unnecessarily try to brand all people as anti-national, anti-progressive and anti-social *(Interruptions)* **.** Not me, my friends, hundreds of them are in jails. It is simply because they happen to be in Socialist Party. Therefore, if you don't want the cooperation of any of us, that is all right; you go ahead. But I will tell you again that such authoritarian and totalitarian programmes can succeed only if "there is a cadre—and unfortunately the Congress Party has no cadre of its own; it is a mass-based party—and a mass-based party is not the instrument through which you can have progress and such social transformation; you will have to go to the people to make the 20 or 25-point economic programme a national movement. And if you want it to build up a national movement; then, I suppose, the way I have tried to expound before you is the only way.

Thank you.

श्री नत्थी सिंह (राजस्थान) : उपसभापति महोदय, जो धन्यवाद का प्रस्ताव पेश हुआ है मैं उसका समर्थन करने के लिए खड़ा हुआ हूं । गोरे साहब की स्पीच को सुनने के बाद भी मैं प्रस्ताव का समर्थन कर रहा हूं । अभी गोरे साहब बड़ी भावनापूर्ण बात कह रहे थे कि इस देश में कैसा जनतंत्र है जिसमें प्रेस को आजादी नहीं है, विरोधी दलों के नेता जेलों में बन्द हैं, हमें भाषण करने की स्वतंत्रता नहीं है, सभा करने की स्वतंत्रता नहीं है । वे दत्ता साहब से पूछ रहे थे कि दुनिया का कोई ऐसा देश बतायें जहां इस तरह डेमोक्रेसी चल रही हो ।

[**The Vice-Chairman (Shri V. B. Raju)** *in the Chair.*]

[श्री नत्थी सिंह]

गोरे साहब समाजवादी आन्दोलन के बहुत बुजुर्ग नेता हैं । उन्हें इस बात का बहुत अनुभव है कि जनतंत्र कैसे चलता है । मैं उनसे एक सवाल पूछना चाहता हूं एक जिज्ञासु के नाते कि क्या वे किसी ऐसे जनतंत्र का उदाहरण दे सकते हैं जहां जनता के द्वारा चुनी हुई सरकार को जनता के द्वारा चुने हुए विधान सभा के सदस्यों को जबरदस्ती इस्तीफा देने के लिए बाध्य किया जाय, अगर वे इस्तीफा न दें तो उनके घरों को जला कर राख कर दें, अगर वे इस्तीफा न दें अस्पताल में पड़े हुए उनके बच्चे को मार डालने की धमकियां दी जाये ? वह जनतंत्र कौन सा है जहां जनता के अधिकार से चुनी हुई सरकार को आमरण अनशन से बर्खास्त करने के लिए बाध्य किया जाय ? वह कौन सा देश है जहां ऐसा हुआ है । राष्ट्रपति जी ने अपने भाषण में कहा है कि यह इमरजेंसी की घोषणा आपतकालीन स्थिति की घोषणा कोई सुखद काम नहीं था, कठिन काम था, कठिन निर्णय था जो हमने लिया । कठिन निर्णय किन कारणों से हुआ, कौन उसके लिए जिम्मेदार थे अगर हम इस बात को भूल जाते हैं और फिर कहते हैं कि उन्होंने बीस-सूत्री कार्यक्रम को नैशनल प्रोग्राम बताया है । वह कहते हैं कि जयप्रकाश जी ने अपने पत्र में लिखा है कि यह राष्ट्रीय प्रोग्राम है । यह वह प्रोग्राम है कि जिस को हम चाहते हैं । तो मैं जानना चाहता हूं कि कहां राष्ट्रपति जी के अभिभाषण में है कि आप को ऐंटी नैशनल कहा गया ? कहां है कि जहां पर आप को देशद्रोही कहा गया ? अभिभाषण के प्रारम्भ में उन्होंने कहा है कि पिछली बार जब हम मिले थे तो उन्होंने एक अपील की थी इस बात की कि एक रास्ता अपनाया जाय । मैं आप की आज्ञा से अभिभाषण का कुछ अंश पढ़ना चाहता हूं । उन्होंने कहा है कि 'मैं ने आप का ध्यान कुछ जमातों की उन कोशिशों की तरफ भी दिलाया था जो मौजूदा निजाम और संस्थाओं को छिन्न भिन्न करना चाहती थीं जिस से देश की तरक्की और पायेदारी खतरे में पड़ गयी थी । मैं ने उन से अपील की थी कि तबदीलियां लाने के लिये वे बात चीत का रास्ता अपनायें और सुधार के लिये तजवीजों का स्वागत किया था । मुझे अफसोस है कि इस अपील पर कोई तवज्जो न दी गई ।' आज गोरे साहब कहते हैं कि बातचीत का रास्ता, कोआपरेशन का रास्ता अपनाया जाये लेकिन जब राष्ट्रपति जी ने पिछले सत्र में यह अपील की थी तब क्या किया गया ? उस के बाद तो इस देश में जनतंत्र की बनी हुई इस सरकार को, शासनतंत्र को समाप्त करने के लिये कोई कोर कसर नहीं उठा रखी गयी । देश में जब लोग भूख और प्यास से मर रहे थे उस समय रेल मार्गों को समाप्त करने की, उन में तोड़ फोड़ करने की कोशिश की गयी और इतना ही नहीं, हमारे देश में जिस शहादत का जिक्र किया गया उस का भी कारण क्या था । हमारे भूतपूर्व रेल मंत्री जी को बम के गोले से उड़ा दिया गया । वह रास्ता कब पैदा किया गया, राष्ट्रपति जी की उस अपील के बाद कि आप लोग बातचीत का रास्ता अपनाइये, इस अपील के बाद कि देश के निर्माण में सब एक साथ मिल कर चलें । लेकिन उस अपील पर कोई ध्यान नहीं दिया गया और आज फिर कहा जा रहा है कि राष्ट्रपति जी तो साउथ ब्लाक के रबर स्टाम्प है । यह बहुत पुरानी बात है जिस को बार-बार दोहराया जाता है । राष्ट्रपति जी ने कहा है कि विभिन्न मतों को मानने वाले राष्ट्र निर्माण कार्य में एक हों । यह बात इमरजेंसी के बाद सही तौर पर लागू हुई है । उपसभापति जी, मैं इस इंतजार में था कि जब ललित नारायण मिश्र जी की हत्या हुई उस के बाद प्रधान मंत्री जी ने जब यह कहा कि जिन्होंने यह काम किया है उन के इरादे कुछ और भी हैं तो इधर के बैठने वाले और कुछ उधर के बैठने वालों ने भी इस को केवल मात्र कल्पना और प्रचार ही समझा, लेकिन जब पिछली 15 अगस्त आयी तो उस दशक की वह मनहूस सुबह को जब बंगला देश में

आजादी के लीडर शेख मुजीबुर्रहमान को उन के सारे परिवार के साथ, उनके सारे समर्थकों के साथ मौत के घाट उतार दिया गया तो मैं निश्चित रूप से इस विचार का था कि उस के बाद गोरे साहब जैसे समझदार और जनतंत्र में विश्वास रखने वाले और उन के जो दूसरे साथी जेलों में हैं वे सब इस बात पर गौर करेंगे कि हमारे देश के इर्द गिर्द खतरा मंडरा रहा है । देश के लोकतंत्र पर, देश की स्थिरता पर जो खतरा मंडरा रहा है उस को देखते हुए आज मौका आ गया है कि हम कहें कि वह खतरा बंगला देश में प्रकट हो गया है हमारे बहुत ही नजदीक और इस लिये हम देश को मजबूत बनाने के लिये देश की एकता को मजबूत बनाने के लिये हिंसा के रास्ते को नही अपनायेंगे । लेकिन यह नहीं किया गया । अगर आप यह करते और फिर कहते कि सरकार ने हमारी बात पर ध्यान नहीं दिया तो बात दूसरी होती ।

एक बात मैं और निवेदन करना चाहता हूं । एक बड़ा माहौल 25 जून के पहले और 12 जून, के बाद इस देश में उठाया गया था । उस समय लोकतंत्र के रक्षक कह रहे थे कि लोकतंत्र की हत्या हो रही है । इलाहा-बाद हाईकोर्ट के फैसले के बाद कहा गया कि न्यायालय के मान की रक्षा नहीं हो रही है । स्टे आर्डर पर ध्यान नहीं दिया गया । लेकिन मैं गोरे साहब से पूछना चाहता हूं कि उच्चतम न्यायालय ने जब निर्णय दिया, जिस तरीके से आज गोरे साहब कह रहे थे उनके साथियों ने कब जयप्रकाश जी से कहा कि अपने कदम वापस लें । गोरे साहब जजमेंट में नहीं बैटे, उन्होंने किसी को नहीं छोड़ा किसी को नहीं बख्शा ।

न्यायालयों की प्रतिष्ठा पर सबसे बड़ी आंच अगर किसी ने फैंकी है, . सबसे ज्यादा अप्रतिष्ठित करने की कोशिश किसी ने अगर की हैं तो वह जयप्रकाश नारायण हैं जिसने हमारे प्रमुख न्यायाधीश की नीयत पर हमला किया है । जयप्रकाश जी का मुख्य न्यायाधीश की नीयत पर हमला उस हमले से ज्यादा घातक है जो श्री रे की कार के ऊपर बम फैंक कर किया गया था । लोकतंत्र के रक्षक कहे जाने वाले जयप्रकाश ने कहा है कि रे साहब को उसमें नहीं बैठना चाहिये था क्योंकि उनको इन्दिरा जी ने नियुक्त कराया है । मैं जयप्रकाश जी से पूछना चाहता हूं कि गोरे साहब ने और उनके साथियों ने जब न्यायपीठ पांच सदस्यों की बैठी थी, अकेले रे साहब ने नहीं बल्कि पीठ ने सर्वसम्मति से यह फैसला किया था कि इदिरा जी का चुनाव गलत नहीं है, किसी गलत प्रेक्टिस से वे नहीं जीती हैं उस समय जो जेल के बाहर थे एक शब्द भी उन्होंने कहा ? वह न कह कर, बल्कि एक न्यायाधीश के फैसले पर गलत वातावरण देश में पैदा किया । उस गलत वातावरण को सुधारने के लिये ही यह इमरजेंसी लागू करनी पड़ी । आप लोग इस देश में जनतंत्र को खतरे में डाल रहे थे, देश की एकता को आपसे खतरा पैदा हो रहा था, देश में अराजकता, देश में लोकतंत्र की सुरक्षा नष्ट हो रही थी इन सब बातों को देख कर ही इमरजेंसी लागू करनी पड़ी । अब आप कहते हैं कि हम देश में लोकतंत्र को बचाना चाहते हैं । आज आप कहते हैं कि देश में लोकतंत्र खतरे में है । यह बात सही है कि इमरजेंसी में कुछ ब्रेक लगे हैं, प्रैस पर भी कुछ ब्रेक लगा हैं, आम तौर पर राज-नीतिक जो कामकाज है उस पर भी कुछ ब्रेक लगा है । हमेशा एक बात कही गई है सरकारी पक्ष की ओर से, प्रधान मंत्री की ओर से कि इमरजेंसी कोई परमानैंट चीज नहीं है । यह अस्थायी हैं । इसको हम जल्दी से जल्दी समाप्त करना चाहते हैं बशर्ते कि सहयोग मिले । जो हमारा लोकतंत्र पटरी पर से उतर गया है उसको फिर से पटरी पर ले जाना है । पटरी पर ले जाने के लिये उनकी ओर से कितनी कोशिश की जा रही है यह ठंडे मन से गौरे साहब और उनके साथी सोचें ।

मैं एक बात कहना चाहता हूं कि अभी गौरे साहब ने बोनस की बात लेकर काफी

[श्री नत्थी सिंह]

कुछ कहा । इस बात को लेकर उन्होंने कांग्रेस को पूंजीपतियों को संरक्षण देने वाली पार्टी बताया है और कहते हैं कि बोनस जसे मामले पर हमसे राय तक नहीं ली । यह 20 सूत्री कार्यक्रम जिसका गौरे साहब ने समर्थन किया और कहते हैं कि अच्छी चीज है, मैं बताना चाहता हूं कि सरकार ने स्पष्ट तौर पर उन लोगों को जो देश में सताये हुए हैं, सबसे ज्यादा पीड़ित हैं, राहत देने के लिये इस कार्य-क्रम की घोषणा की है । बोनस के हम भी समर्थक हैं, हम उसके विरोधी नहीं हैं । एक बात मैं गौरे साहब और उनके साथियों से पूछना चाहता हूं कि आप देश में कौन-सा समाजवाद लाना चाहते हैं । एक तरफ देश में आर्थिक स्थिति को कमजोर करने के लिये मोनोपालिस्ट जिम्मेदार थे, सरमायादार जिम्मेदार थे, इसके साथ ही वह तबका भी जिम्मेदार था, चाहे वह मजदूर संगठित हों चाहे राजनीतिक दल हों जिन्होंने यह नहीं सोचा कि इस देश में जो सगठित मजदूर हैं वे बहुत थोड़े हैं और असंगठित मजदूर करोड़ों की तादाद में हैं । जो गांवों में रहते हैं, झोंपड़ियों में रहते हैं, शहर के कोने में रहते हैं । आप बोनस मांगे, तरक्की मांगें, वेतन में इजाफे की मांग करें लेकिन उनकी कीमत पर नहीं जो सगठित नहीं हैं जिसको कोई राहत नहीं मिली है जिस की सख्या 20 करोड़ से अधिक ही है । यह नहीं होना चाहिये कि उनको भले ही राहत मिले या न मिले हम को हमारा हक मिलना ही चाहिये । यह कोई जनतंत्रीय तरीका नहीं हैं, समाजवादी तरीका नहीं है । हमको चाहिये कि हम असंगठित मजदूरों को साथ लेकर चलें ।

जब हमने देखा कि हमारी आर्थिक हालत खराब हो रही है, किसानों की हालत खराब हो रही है तो हमने स्मगलरों को बन्द किया और उनके खिलाफ कार्रवाई की । इसके साथ-साथ हमने जमीन की भी सीलिंग लगाई और जिन लोगों ने जमीन को दबाकर रखा हुआ है उनसे जमीन ले कर गरीबों को दी इस बात की भी कोशिश की गई कि आर्थिक नीति पर फिर से पुनर्विचार किया जाय और इस लिहाज से कुछ बोनस देना बन्द कर दिया गया । जिन मजदूरों को न्यूनतम मजदूरी भी नहीं मिलती थी उनको उचित वेतन दिलाया गया । ग्रामीणों को कर्जों से मुक्त किया गया और बोनस कानून में थोड़ा-सा संशोधन भी किया गया । मैं यह साफ तौर पर कहना चाहता हू कि इस इमरजेन्सी पीरियड में लोगों को काफी फायदा हुआ है । हमारा देश समाजवाद के रास्ते पर आगे बढ़ रहा है ।

इसके साथ-साथ मैं आपका ध्यान अन्तर्राष्ट्रीय क्षेत्र की तरफ भी दिलाना चाहता हूं । कुछ देशों द्वारा इस प्रकार की साजिश चल रही है कि विकासशील देशों के रास्ते में रोड़े अटकाये जायें और उनको कुंठित किया जाय । लेकिन इसमें उनको कामयाबी नहीं मिल रही है । हमारी सरकार ने अंगोला की आजादी का सही समर्थन किया है । मैं यह साफ तौर पर कहना चाहता हूं कि अन्तर्राष्ट्रीय क्षेत्र में हम तभी सफलतापूर्वक काम कर सकते हैं जब हमारा देश अनुशासनबद्ध एवं संगठित हो । इस इमरजेन्सी के दौरान हमारे देश में जो बात हुई हैं उनके संबंध में राष्ट्रपति जी के अभिभाषण में बहुत-सी बात कही गई हैं । खेती की तरक्की के बारे में भी कहा गया है । मैं यह मानता हूं कि देश में समाजवाद लाना चाहिए, देश की तरक्की करनी चाहिए । जो मेहनत करने वाले हैं उनको न्यूनतम मजदूरी तो मिलनी चाहिए । मुझे इस बात की खुशी है कि हमारे देश के गांवों में इस गम्भीर खतरे को महसूस किया गया है । लेकिन आज हमारे किसान की परचेजिंग पावर कम हो गई है । इसलिए आज जरूरत इस बात की है कि हमें अपनी दाम नीति पर फिर से विचार करना चाहिए । आप किसानों को सपोर्ट प्राइस देने की बात कहते हैं । लेकिन मैं कहना चाहता हूं कि हमारे देश में बहुत से लोग ऐसे भी हैं जिन्होंने कभी हल पर हाथ नहीं लगाया, लेकिन फिर भी वे किसानों की बात करते हैं ।

जिन लोगों ने कभी फावड़ा नहीं चलाया, नाव नहीं चलाई और खेती नहीं की वे खेती की बात क्या जानें। हमारे देश में जिन किसानों के पास पानी के साधन नहीं हैं, जो जो, ज्वार, बाजरा आदि मोटे अनाज बोते हैं, जो सरसों बोते हैं और जो केवल मात्र बरसात के पानी से काम चलाते हैं, क्या उनको भी कोई सपोर्ट प्राइस दी जाती है ? गेहूं, चावल आदि पर सपोर्ट प्राइस दी जाती है, लेकिन मोटे अनाजों पर सपोर्ट प्राइस नहीं दी जाती है। हमें इस बात का फैसला करना होगा कि जो लोग खेती पर मुनहसर रहते हैं उनको किसी प्रकार का कोई नुकसान न हो। कुछ प्रगतिशील विचारों के लोग जमीन की अधिकतम सीलिंग लगाने की बात तो करते हैं। मैं कहता हूं कि सीलिंग नीचे से भी लगाई जानी चाहिए। क्या आप चाहते हैं कि एक बीघा या एक दो एकड़ जमीन लोगों को बांट दी जाय और उससे वे मुनाफा कमा लेंगे। हमें इस बात का फैसला करना होगा कि जिस बाप के चार बेटे हैं उनको पांच बीघा—दो एकड़, तीन एकड़ या चार एकड़ कितनी जमीन बांटी जाय और उसके बाद उसका बंटवारा नहीं होगा तथा भूमिहीनों को भी न्यूनतम सीमा तक जमीन का एलाटमेन्ट जरूर किया जायेगा।

इसके साथ-साथ हमें लोगों को रोजगार देने की तरफ भी ध्यान देना चाहिए। संविधान के अन्दर जो प्रापर्टी का राइट है, सम्पत्ति का अधिकार है, उसको निकालना होगा और उसके स्थान पर राइट आफ इम्प्लोयमेन्ट रखना होगा। फण्डामेन्टल राइट्स के अन्दर यह प्रावधान दिया जाना चाहिए ताकि सरकार को मजबूर किया जा सके कि वह लोगों को रोजगार दे। मैं समझता हूं कि राइट आफ इम्प्लोयमेन्ट से हमारे देश के बेरोजगार लोगों को बहुत बड़ी राहत मिलेगी।

एक मिनट में कह दूंगा और वह यह है कि आज एक आदमी दुकानदारी करे, खेती करे, नौकरी करे, पार्लियामेंट की मेम्बरी करे, सभी तरह के रोजगार में लगा रहे और दूसरे का एक भी रोजगार न हो तो हमें कानून बना कर हर आदमी को एक ही रोजगार देना पड़ेगा यह कह कर कि जो आदमी कोई काम करेगा उसको पेट भरने लायक मजदूरी मिलेगी। तभी हम देश की आर्थिक स्थिति को सही कर सकते हैं। मुझे पूरी आशा है अगर हम उस तरफ चले तो निश्चित रूप से इस देश को सुदृढ़ और मजबूत बनायेंगे और अगर मेरे उन दोस्तों को जल्दी अकल आई तो वे जिस बात के लिए रोना रो रहे हैं वे देखेंगे एक दिन आयेगा प्रेस भी आजाद होगा, उनकी भी आजादी होगी। लेकिन उन्होंने जो अपने दिमागों के कपाट बंद किये हैं उनको जरा खोलें, अपनी दकियानूसी नीतियों को छोड़कर अपनी आंखें खोलें और देश को आगे बढ़ायें।

श्री जगबीर सिंह (उत्तर प्रदेश) : अधिष्ठाता महोदय, सर्वप्रथम नत्थी सिंह जी को मैं धन्यवाद देता हूं जिस प्रकार से उन्होंने अपनी बातों को सामने रखा है। लेकिन मुझे कुछ संदेह होता है कि यहां पर तो मालूम नहीं वे किस रौब में बातें कह गये। उन बातों को वे अपनी पार्टी में कह पाते हैं या नहीं इस बात पर मुझे संदेह है।

अधिष्ठाता महोदय, मुझे और भाषणों को सुनकर कोई परेशानी नहीं हुई है लेकिन जिस समय मैंने दत्त साहब का भाषण सुना, तो मुझे आश्चर्य हुआ कि क्या एक पढ़ा-लिखा व्यक्ति, एक विद्वान व्यक्ति, इस तरह की बातें करता होगा। मुझे अंग्रेजी की कुछ लाइन्स याद आ गईं—

"We think our fathers fool as wise we grow, no doubt our wiser sons will think us so."

मैं समझता था कि दत्त साहब एक प्रैडिकामेण्ट में थे, उनके सामने एक परेशानी थी। वे

[श्री जगबीर सिंह]

कुछ कह रहे थे और दिमाग़ में कोई और बात थी। वे प्लीड कर रहे थे कांग्रेस का केस, बड़े अच्छे लफ़्ज़ों में प्लीड कर रहे थे, बड़ी अच्छी बातें कह रहे थे। एक अच्छे वकील का कार्य वे कर रहे थे। लेकिन साथ-साथ उनको याद आती थी अपने पूज्य माता जी पिता जी को। उनको याद आती थी राम भज चौधरी की, सरला चौधराइन की, कि उन्हें किस लिये जेल जाना पड़ा था। यही हालत थी रालट ऐक्ट के कानून के बाद जैसा आज बहुत से लोगों को इमरजेंसी के अंतर्गत जेल के सींखचों के अन्दर जाना पड़ा। तो उन्हें वह बात रह रह कर याद आ रही थी। लेकिन वे समझ रहे थे हमारे माता पिता ने जरूर कोई भूल की है। तो मुझे वे लाइन्स याद आई जिस समय वे यहां पर बोल रहे थे।

एक माननीय सदस्य : आप आज़ादी के लिए क्या कर रहे थे?

श्री जगबीर सिंह : मैं अधिष्ठाता महोदय, आज़ादी के लिए सब कुछ काम कर रहा था।

श्री रणबीर सिंह (हरियाणा) : आपको समझाने के लिए कर रहे थे।

(*Interruption*)

श्री जगबीर सिंह : अधिष्ठाता महोदय, मैं चाहूंगा कि आप हमारी रक्षा करें। हमारे दोस्तों को इमरजेंसी में जो ज्यादा अधिकार मिले हैं क्या इसी वास्ते कि वे हमको इंटरप्ट करते चले जायें? क्या औरों की बातें नहीं सुनने देंगे? क्योंकि मैं देख रहा हूं कि आज चेयर में जो हैं वे भी हमारी रक्षा नहीं कर पाते। आज हम को शिकायत है कि उनमें इन्डिसिप्लिन इतनी ज्यादा बढ़ गई है कि वे किसी की बात नहीं सुनेंगे। इसलिए मैं चेयर से प्रार्थना करूंगा कि आप कम से कम इतनी रक्षा विरोधी दल के लोगों की करें कि कम से कम उनकी बातें सुनने का पेशंस हमारे दोस्तों को हो जाये।

अधिष्ठाता महोदय, तो मैं आपके माध्यम से कह रहा था कि उन्हें याद आ रही थी माता-पिता की बात। लेकिन केस प्लीड कर रहे थे उसके विरोध में। मैं ज्यादा नहीं कहना चाहता। केवल एक बात कहना चाहता हूं—जितने भाषण उधर से हुए वह कांग्रेस के पक्ष में हुए और उन सब में बतलाया गया कि इमरजेंसी क्यों लागू की गई? ठीक; उन भाषणों को हम पहली बार भी सुन चुके थे, उसका जिक्र वे कर चुके थे। इमरजेंसी लागू होनी चाहिए या नहीं होनी चाहिए मैं उस बहस को नहीं करना चाहता। आज बहस यह होनी चाहिए कि उस इमरजेंसी के छः महीनों में क्या प्रगति हुई? कहीं इमरजेंसी का दुरुपयोग तो नहीं किया गया? मैं आपको कहना चाहता हूं कि चाहे कितनी ही अच्छी नीयत रही हो, कितना ही अच्छे उद्देश्य से आपने इमरजेंसी को लागू किया हो, जो कुछ भी आपकी मन्शा रही हो—आपने ठीक काम किया या नहीं किया उस बहस में मैं नहीं जाना चाहता—लेकिन एक बात बहुत जिम्मेदारी से कहता हूं कि इमरजेंसी का दुरुपयोग इस देश में किया गया। कैसे किया गया। अधिष्ठाता महोदय, मैं इसकी मिसालें देना चाहता हूं। मैं कहना चाहता हूं, मैं हाऊस के अंदर मौजूद था यहां पर और मेरे ऊपर मुक़दमा कायम किया एक सब इंसपेक्टर ने। किया क्यों? केवल एक कारण था। मैं बहुत जिम्मेदारी के साथ कहना चाहता हूं कि अगर मेरा आरोप कहीं ग़लत साबित होगा तो मैं विश्वास दिलाना चाहूंगा कि मैं इस सदन की सदस्यता से त्यागपत्र दे दूंगा।

(*Interruption*)

श्री रणबीर सिंह (हरियाणा) : बड़ी मुश्किल से आए हो, ऐसा क्यों करोगे?

श्री जगबीर सिंह : उस सब इंसपेक्टर को बड़ी परेशानी थी रिश्वत लेने में, मेरे वहां होते हुए। तो मेरे ऊपर मुक़दमा कायम किया गया। उस सब इंसपेक्टर ने मे ी

गैर-हाजिरी में कुछ नहीं तो एक लाख रुपए उस एक क़स्बे से कमाए यह कह कर कि तुमको भेज दिया जाएगा, तुमको भेज दिया जाएगा। मैंने जेल में जाने के बाद वहां के एस० पी० को पत्र लिखा कि आप जांच करवा लीजिए। तो सब् इंसपेक्टर ने क्या किया है . . .

मुझे बहुत दुःख के साथ कहना पड़ता है कि आज तक इस बारे में जांच नहीं की गई और न ही किसी ने इस बारे में चिन्ता हो की। इतना ही नहीं, मैं एक दो मिसाल इस सम्बन्ध में और देना चाहता हूं। हमारे जिले में कुछ काश्तकारों को 50 क्विन्टल चावल की लैवी लगाई गई थी। वह किसान जब अपने गांव से 50 क्विन्टल लैवी का अनाज लेकर चलता है तो बाजार पहुंचते-पहुंचते 30 किलो कम हो जाता है और इतना कम अनाज की लैवी देने पर उसको जेल भेज दिया जाता है। आज इमरजेंसी के नाम पर इस तरह की बातें हो रही हैं। मैं अपने दोस्तों से जो उस तरफ बैठे हैं जानना चाहता हूं कि इस तरह से इस इमरजेंसी का सदुपयोग हो रहा है? मेरे विचार में तो यह सदुपयोग नहीं है। यही नहीं एक काश्तकार को तो केवल 13 किलो अनाज न देने पर इमरजेंसी में जेल में बन्द कर दिया जाता है। इस तरह से आज इमरजेंसी के नाम पर कम अनाज लैवी का देने पर भी गरीब किसान को जेल में बन्द कर दिया जाता है।

जो मित्र उधर बैठे हैं वे कहते हैं कि हमारा दिमाग ठीक नहीं है। मैं अपने मित्र चौधरी साहब से निवेदन करना चाहता हूं; क्योंकि मैं उनसे मशविरा लेता रहता हूं और उनका आभारी भी हूं। चौधरी साहब स्वयं इस बात के गवाह हैं और जानते हैं कि किस तरह से इमरजेंसी का दुरुपयोग किया जा रहा है। हमारे उधर बहुत से दोस्त ऐसे होंगे जो यह सोचते होंगे कि इमरजेंसी में बहुत से काम ठीक नहीं हो रहे हैं और अब जो कुछ हो गया वह हो गया। मैं इमरजेंसी के सम्बन्ध में एक बात यह निवेदन करना चाहता हूं कि इमरजेंसी में बहुत से लोगों को जेलों में बन्द कर दिया गया है। सन् 1922 में पंडित जवाहरलाल नेहरू भी जेल में गये थे। मैं यह जानना चाहता हूं कि क्या उनको उनके राइट्स से डिनाई कर दिया गया था। आज तो हालत यह है कि आपने जिन लोगों को जेलों में बन्द कर दिया है उनको यह भी हक नहीं दिया गया है कि वह किसी कोर्ट में जा सकें और मालूम कर सकें कि उन्हें किस इल्जाम में पकड़ा गया और जेल में बन्द रखा गया है। आज सरकार ने उन लोगों को अदालत में जाने के अधिकार से वंचित कर रखा है। आप उनका दोष बतलाइये कि उन्हें किस दोष में गिरफ्तार किया गया है। आप हमें यहां पर कहने नहीं देते हैं। यह तो ऐसी बात हुई कि हम आह भी करते हैं तो हो जाते हैं बदनाम और वे कत्ल भी करते हैं तो चर्चा तक नहीं होती। इस तरह की हालत आज देश की हो गई है।

इतना ही नहीं, मैं आपके माध्यम से एक बात यह भी निवेदन करना चाहता हूं कि पूज्य महात्मा गांधी का मर्डर किस ने किया था? उनका मर्डर गोडसे ने किया था और उसको भी यह अधिकार दिया गया था कि वह अपनी सफाई पेश कर सके। जिस आदमी ने पूज्य बापू की हत्या की हो उसको तो अपनी सफाई देने की इजाजत दे दी जाये, लेकिन उन लोगों को जिन्होंने आजादी की लड़ाई में सब लोगों के साथ कन्धे से कन्धे मिला कर आजादी की लड़ाई लड़ी थी, आज उन्हें अपनी सफाई पेश करने की इजाजत नहीं दी जा रही है। आज उनको इस बात की इजाजत नहीं है कि वह अपनी सफाई कोर्ट में पेश कर सकें। मैं आपके माध्यम से निवेदन करना चाहता हूं और विनम्रता पूर्वक अपने दोस्तों से निवेदन करना चाहता हूं कि वे इस बात पर सोचें कि आज भी उनका यह विचार है कि इमरजेंसी का सदुपयोग किया जा रहा है और इसमें सब कार्य ठीक हो रहा

[श्री जगबीर सिंह]

है ? आज उनको इस रास्ते से हटाने वाला कोई नहीं है। कम से कम मुझ जैसे आदमी में यह सामर्थ्य नहीं है, लेकिन मैं जिम्मेदारी के साथ कहना चाहता हूं कि आपने ऐसे लोगों को जेल में बन्द कर रखा है छः महीने से, जिन्हें जेल में बन्द नहीं होना चाहिये था। मैं यहां पर नाम नहीं लेना चाहता हूं, लेकिन हमारे दोस्त जो उधर बैठे हैं और हमारे पूज्य पंडित जी, जिनके साथ मुझे काम करने का सौभाग्य प्राप्त हुआ है, वे इस बात को सोचें कि इमरजेंसी में काम ठीक ढग से हो रहा है या नहीं। जब इस सम्बन्ध में यह बात कही जाती है कि इमरजेंसी में हमने क्या गन किया, तो मुझे हंसी आ जाती है। उन गेन्स में सबसे बड़ी बात कही जाती है बीस-सूत्री प्रोग्राम की। मैं बीस सूत्री प्रोग्राम का विरोधी नहीं। उसमें कोई बात ऐसी नहीं नजर पड़ती जिसका विरोध किया जाय। वे सब वही बातें हैं जो हमारे नेता हमेशा से कहते चले आये हैं।

डिसिप्लिन की बात कही गई। स्टुडेन्ट डिसिप्लिन की बहुत चर्चा है, जहां जायं वहां चर्चा है। एक दोस्त ने कहा कि युनिवर्सिटी खुल गयी, कालेज खुल गये, चेन पुलिग कम हो गयी, यह सबसे बड़ा नफा हुआ। मैं मान लेता हूं कि यही नफा हुआ है। क्या आवश्यकता थी इमरजेंसी की इस काम के लिए। (*Interruption*) जिस समय उत्तर प्रदेश में चौधरी चरण सिंह की सरकार बनी उन्होंने एक कानून बनाया था कि विद्यार्थियों की जो युनियन हैं वे कम्पलसरी नहीं होंगी, सब्सक्रिप्शन वालंटरी होगा। यहां से झगड़ा शुरू होता है। क्या उस कानून को बदलने के लिए कांग्रेस सरकार जिम्मेदार नहीं थी, क्या उससे झगड़े खत्म नही हो गए थे, क्या विद्यार्थियों में अनुशासन नहीं हो गया था ? अनुशासन हो गया था। लेकिन हमारी कांग्रेस सरकार जिम्मेदार थी इनडिसिप्लिन के लिए, क्योंकि उसने कानून को बदला और फिर विद्यार्थियों से कहा कि खेलो-कूदो और खूब मजे उड़ाओ। यह हालत है। और तरीकों से ये चीजें ठीक हो सकती हैं अगर ऊपर से सख्ती हो। मैं सख्ती के विरुद्ध नहीं हूं। आज हार्ड लेबर और डिसिप्लिन से देश को बचाया जा सकता है, लेकिन इसके लिए इमरजेंसी की आवश्यकता नहीं थी, नहीं थी, नहीं थी।

कुछ और बातें भी कही गईं। इमरजेंसी में एक बड़ा नफ़ा यह हुआ है कि बीस-पौइन्ट प्रोग्राम के माध्यम से गरीबी दूर होगी। मैं मानता हूं कि गरीबी जादू की छड़ी से दूर नहीं की जा सकती, सदियों की गरीबी मिनटों में दूर नहीं की जा सकती। उसके लिए परिश्रम करना होगा और मेहनत करनी होगी। एक दफ़ा यहां फ़ारेन कन्ट्रीज से एक डेलीगेशन आया था, गांधी जी से मिला था। उन्होंने उससे कहा था कि अगर हिन्दुस्तान का सही नक्शा देखना चाहते हो तो यहां की चमक-दमक के चक्कर में न आइएगा, आप किधर भी 25 मील चले जाइए देहात के अन्दर, वहां सच्चा भारत वर्ष आपको देखने को मिलेगा, वहां गरीबी देखने को मिलेगी। आज यह कहना कि केवल बीस-सूत्री प्रोग्राम लागू कर दिया तो हम गरीबी दूर कर सकेंगे, मेरा वैसा विचार नहीं है। हमको सोचना पड़ेगा कि हमारी नीतियां क्या रही हैं इस सम्बन्ध में। मुझे विश्वास है कि चौधरी रणबीर सिंह मेरे इस विचार से सहमत होंगे कि सरकार की नीति रही है कि गांव और शहर में अंतर रखा जाए। गांवों में रहने वालों को वे सहूलियतें नहीं हैं जो शहर में रहने वाले उठाते रहे हैं। हमारे देश मे 1967-68 से पहले बिलो-पावर्टी लेबल में 2/5 आदमी थे और अब 2/3 हो गये। गरीबों की तादाद गांवों के अन्दर बढ़ती जा रही है। जो जरा सा अमीर हुआ वह गांवों से शहर में आता गया, गरीब वहां रहता गया। जब तक गांव की गरीबी दूर नहीं होगी देश की गरीबी दूर नहीं हो सकती।

उसके लिए बहुत काम किए जा सकते हैं। सीलिंग लगा कर जमीन बांटने का तरीका हो सकता है। क्या इसके लिए काटेज इंडस्ट्रीज पर जोर दिया गया ? हमारी लांग-स्टेंडिंग डिमान्ड थी कि शुगर इंडस्ट्री का नेशनलाइजेशन होना चाहिए। छोटे पैमाने पर क्रेशर लगने चाहिएं जिससे गांवों में रहने वालों को रोजगार मिल सके। दूर हो सके गरीब की गरीबी, लेकिन हमारी सरकार ने नहीं सोचा उस तारीके से। कहा जाता है कि नेशनलाइजेशन आफ़ शुगर इंडस्ट्री होना चाहिए। यह हो सकता था इस इमरजेंसी के जमाने में। कौनसी और कहां थी आपत्ति इस को करने में, लेकिन मालूम होता है कि कुछ है दोस्ती कुछ दोस्तों से और सरकार उस को निभाना चाहती है। क्यों नहीं हो सकता था यह ? यह एक कदम था, देश की गरीबी को मिटाने की तरफ क्या यह नहीं हो सकता था कि यहां की जितनी कपड़ा मिलें हैं उन का बना हुआ कपड़ा विदेशों को जायगा और यहां पर केवल हैंडलूम का बना हुआ कपड़ा ही पहना जाया करेगा? महात्मा गांधी ऐसा चाहते थे। वह चाहते थे कि सब खादी पहनें। लेकिन ऐसे किसी कदम को नहीं उठाया जायगा। यह माहत्मा गांधी का रास्ता है। इस ओर हमें जाना चाहिए था। लेकिन वह नहीं हुआ।

अब मैं कुछ बातें कृषि के सम्बन्ध में कहना चाहता हूं जिस के सम्बन्ध में मैंने अपने मित्र को बधाई भी दी थी। आज मैं बेखौफ़ कहना चाहता हूं कि सब की नजर किसान की तरफ़ है। मालदारी कहां है किसान के छप्पर में, मालदारी कहां है किसानों के खेत में। मालदारी आज किसान के पास है यह कहा जाता है, लेकिन मुझे बड़ी तकलीफ़ होती है जब मैं सुनता हूं और शहर में रहने वाले लोग कहते हैं कि किसान तो आज चाय पीने लगा है। हम अपना दूध का गिलास छोड़ कर आज चाय पर आ गये हैं। आज किसान का लड़का घोड़ी छोड़ कर सायकल चलाने लगा है। यह किसान की अमीरी है। मैं जिम्मेदारी के साथ कहना चाहता हूं कि किसान की परचेजिंग कैपिसिटी इस इमरजेंसी में, इस के लागू होने के बाद इन पिछले 6 महीनों में 40 प्रतिशत कम हुई है और यह बात मैं चौधरी रणवीर सिंह जी से कहना चाहता हूं। किसान की मजबूरी है।

एक माननीय सदस्य : यह किस कालोनी का सर्वे है ?

श्री जगबीर सिंह : अधिष्ठता महोदय, आज किसान की एक मजबूरी है। गल्ला पैदा होने के बाद वह उसे बाजार में ले जाता है और उसे होल सेल में बेच कर चला जाता है। मैं जानना चाहता हूं कि वह जिस चीज को परचेज करता है वह उस को होलसेल में नहीं मिलती। यदि वह खाद खरीदता है तो वह उस को होलसेल में नहीं मिलती, कपड़ा उसे को होलसेल में नहीं मिलता। वह इन चीजों को रिटेल में ही खरीदता है और आप देखें कि पिछले छः महीनों में रिटेल की प्राइसेज और किसान की पैदावार की होल सेल प्राइसेज का अन्तर घटा या बढ़ा है। अगर रिटेल प्राइसेज बढ़ी है और किसान की पैदावार की होलसेल प्राइसेज घटी है है तो यह मानना पड़ेगा कि उस की हालत खराब हुई है पिछले छः महीनों में कहा गया कि फ़र्टिलाइजर की प्राइसेज कम की गयी। कम की बाबू जगजीवन राम जी ने। उन का नाम बहुत अच्छा है। राम का नाम उन के साथ आता है। खुशकिस्मत हैं। वह खुशकिस्मत रहेंगे भविष्य में यह सन्देहजनक है लेकिन आज तक खुशकिस्मत रहे हैं। जिस महकमें को लेते हैं उस में तरक्की होती है और उन के जरिये देश के हालात अच्छे हुए हैं। किसान को कहा गया कि आप अपना गल्ला हमें दे दीजिए और किसान ने उसे डर समझिये या भय समझिये या उसे

[श्री जगबीर सिंह]

उसको उदारता कहिये, उस ने अपना गल्ला आप को दे दिया, लेकिन उस के बदले में उस को खाद की कीमत कम की गयी 5 रुपये । आप एक तरफ़ सौ फ़ीसदी दाम बढ़ा देंगे और फ़िर 5 फ़ीसदी कम कर देंगे । 5 प्रतिशत कम होने पर बड़ा जोर है लेकिन उस सौ फ़ीसदी बढ़ने की तरफ़ किसी का ध्यान नहीं है । तो मैं कोई बहुत बड़ी मांग नहीं करना चाहता, लेकिन मेरी एक जोरदार मांग यह जरूर है कि अगर आप ज्यादा कीमतें नहीं दे सकते तो जो उस के इनपुट्स हैं उन की प्राइसेज को कम कर दीजिए । आज प्राइसेज कम हुईं लेकिन बिजली का पैसा बढ़ा है, पानी का पैसा बढ़ा, ट्रैक्टर का पैसा बढ़ा । जिस चीज की किसान को जरूरत है उस की प्राइसेज बढ़ती जाती हैं और जो कुछ किसान पैदा करता है उस की प्राइसेज कम होती जाती है । हमारी सरकार को चिन्ता है इकोनामिक प्राइसेज की । अगर हम को एश्योरेंस हो कि किसान को कम से कम इतना दिया जायगा तो सुधार आ सकता है । कोई बात समझ में आ सकती है कि आप किसान की बात भी सोच रहे हैं । आप गांव में रहने वालों की बात सोच रहे हैं यह सोचा जा सकता है । लेकिन आज स्थिति दूसरी ही है । इन शब्दों के साथ मैं आपके माध्यम से मंत्री महोदय से प्रार्थना करना चाहता हूं और आपने सामने बैठे हुए दोस्तों से भी कि वह सब मामलों पर विचार करें, सोचें । सोचें कि अगर आप भी उनके साथ रहे हैं और दूसरे जो उनके साथ रहें हैं, जिन्होंने कदम-कदम पर उनका साथ दिया है अगर वे गिरफ्तार किये गये, उनके बारे में सुनना और देखना भी आपको बुरा लगता है, उनसे आपको तकलीफ़ होती है तो आपको मुबारक अधिष्ठाता महोदय, इन शब्दों के साथ मैं अपना भाषण समाप्त करता हूं और आशा करता हू इन सब मामलों पर सरकार विचार करेगी ।

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): अध्यक्ष महोदय, हमारे पूर्व वक्ता चौधरी साहब ने भी चौधरी चरण सिंह का जिक्र किया. . .

श्री जगबीर सिंह : मैंने किसी का नाम नहीं लिया ।

श्री नागेश्वर प्रसाद शाही : आपने तारीफ की चौधरी चरण सिंह की ।

उपसभाध्यक्ष (श्री बी० बी० राजू) : आप चेयर को एड्रेस कीजिये । ज्यादा टाइम नहीं है ।

श्री नागेश्वर प्रसाद शाही : मैं चेयर को ही एड्रेस कर रहा हूं । मैं चौधरी सिंह साहब की हुकूमत में जेल में रहा हूं । चौधरी चरण सिंह साहब ने क्या-क्या किया वह आप सुन लें । आप को बड़ी तकलीफ है कि पुलिस बड़ा जुल्म कर रही है । आपको बताना चाहता हूं कि चौधरी चरण सिंह सरकार ने मुझे जेल में इसलिये भेजा था क्योंकि हमारी पार्टी ने मांग की थी कि सवा छः एकड़ की लगान माफ कर दी जाए । इसी कारण चौधरी साहब की सरकार ने हमको जेल में बन्द किया । मैं अंग्रेजों के जमाने में भी जेल में गया था । अंग्रेजों की जेल में कैदियों को गर्मियों में बैरकों के बाहर सोने की इजाजत थी और चौधरी साहब के जमाने में इस जेल मैनुअल को ही अमेन्ड कर दिया गया और यह कह दिया गया कि पालिटिकल प्रिजनर्स भी बैरकों के बाहर नहीं सो सकते ।

SHRI B. P. MAURYA: He said that they are criminals and not political agitators. These were his words.

श्री नागेश्वर प्रसाद शाही : उन्होंने यह कहा था कि पालिटिकल प्रिजनर्स नहीं हैं ये क्रिमिनल हैं । मैं श्रीमान् मई, जून की गर्मियों में बैरकों के अन्दर सोया । उन्हीं चौधरी चरण

सिंह जी की यह तारीफ कर रहे हैं। कह रहे हैं कि बड़ी ज्यादती हो रही है। पुलिस बड़ी ज्यादती कर रही है। मैं आपको उनका एक और उदाहरण देना चाहता हूं। चौधरी चरण सिंह गोरखपुर तशरीफ ले गये जब कि वह चीफ मिनिस्टर थे। विद्यार्थियों ने एक प्रदर्शन किया उनके खिलाफ। चौधरी चरण सिंह ने पुलिस वालों को यह हुक्म दिया कि पीट-पीट कर इनको ठीक कर दो। यह हरामजादे हैं। उन्होंने अपनी हुकूमत में विद्यार्थियों को बुरी तरह से पिटवाया। जिस बात के लिये आपको एतराज है कि इमरजेंसी क्यों लगा दी गई मैं आपसे ही पूछना चाहता हूं कि इसका जनक कौन है?

श्री ओ३म् प्रकाश त्यागी : मैं असलियत जानता हूं।

श्री नागेश्वर प्रसाद शाही : त्यागी जी आप ही इसके जनक हैं। आपने ही इमरजेंसी लगवाई है। इस इमरजेंसी की जिम्मेदारी इस देश की विरोधी पार्टियों पर है। आपने ऐसी परिस्थिति पैदा कर दी, आपने ऐसा माहौल पैदा कर दिया जिससे देश के हित में इमरजेंसी के अलावा और कोई चारा नहीं था। क्या यह सही नहीं है कि अन्तर्राष्ट्रीय ताकतें इस देश के खिलाफ साजिश कर रहीं थीं? क्या यह सही नहीं है कि अमरीका में ऐसी ताकत सी० आई० ए० है, जो उस देश के प्रेजिडेंट जो भारत के दोस्त थे, श्री कैनेडी, उनकी हत्या करवा दी। अगर सी० आई० ए० कैनेडी की हत्या करवा सकती है तो क्या भारत के शासकों को छोड़ सकता है? क्या यह सही नहीं है कि इस तरह का माहौल बनाया जा रहा था और जिसमें सहायक हो रहे थे विरोधी दल। इमरजेंसी 25 को लागू की गई। आप इस बात पर गौर कीजियेगा। हमारे कानून में इलेक्शन के मुकदमों में हाई कोर्ट ओरिजिनल कोर्ट है। उसके बाद अपील का फैसला सुप्रीम कोर्ट में होता है। ओरिजिनल कोर्ट का फैसला होने के बाद आपने राष्ट्रपति की कोठी के सामने सत्याग्रह शुरू कर दिया और राष्ट्रपति महोदय से मांग की कि प्रधान मन्त्री को बर्खास्त किया जाय। मैं पूछना चाहता हूं कि इससे ज्यादा बेशर्मी की हरकत और क्या हो सकती है? मैं समझता हूं कि इससे ज्यादा बेशर्मी और बदअमनी की कोई दूसरी हरकत नहीं हो सकती है। एक अदालत का फैसला हो जाय उसके बाद आप यह कहें कि संबंधित व्यक्ति को हटा दिया जाय, यह आपकी कहां की समझदारी है? इस तरह का माहौल आपने देश के अन्दर पैदा किया कि जिससे देश की शांति और व्यवस्था को खतरा पैदा हो गया। फौज को अपनी कांसियस पर काम करने का हक होना चाहिये, यह कल्पना तो गोरे साहब ही कर सकते हैं। हमारी फौज अपनी कांसियस से काम करेगी तो देश की हालत क्या होगी, इस बात का विचार उन्होंने नहीं किया। आज भी ये लोग इस तरह की बात करते हैं। मैं पूछना चाहता हूं कि क्या यह सही नहीं है कि श्री जयप्रकाश नारायण ने विद्यार्थियों को स्कूल और कालेज छोड़ने के लिए नहीं भड़काया? क्या यह भी सही नहीं है कि विद्यार्थियों द्वारा स्कूल और कालेजों का बहिष्कार करने के बाद बिहार और पूर्वी उत्तर प्रदेश में शांति और व्यवस्था को भयंकर खतरा पैदा नहीं हो गया था? क्या वहां की स्थिति किसी से छिपी हुई है? क्या यह सही नहीं है कि मजदूरों को हड़ताल करने के लिए भड़काया गया और अन्त में 25 तारीख को मीटिंग में, जिसमें श्री मोरारजी देसाई, श्री नानाजी देशमुख आदि लोग भी शामिल थे, यह फैसला किया गया कि सरकार की सारी कार्यवाही ठप्प कर दी जाय। मजदूरों को हड़ताल करने के लिए कहा गया और फैसला किया गया कि रेल का पहिया जाम कर दिया जाय। मैं पूछना चाहता हू कि अगर रेल का पहिया जाम कर दिया गया होता तो देश की क्या हालत होती? आप जानते हैं कि हमारे देश की सीमाओं पर चीन

[श्री नागेश्वर प्रसाद शाही]

और पाकिस्तान की सेनाएं खड़ी हैं। रेल का पहिया जाम करने का अंजाम यह होता कि देश की सुरक्षा को खतरा पैदा हो जाता। इस प्रकार का माहौल इन लोगों ने देश के अन्दर पैदा किया। मजबूर होकर हमारी सरकार को देश में इमरजेंसी लागू करनी पड़ी। मैं साफ तौर पर कहना चाहता हूं कि देश में इमरजेंसी लागू कराने की जिम्मेदारी सरकार पर नहीं है, बल्कि विरोधी पार्टी के लोगों पर है। आपने देश के अन्दर पिछले दो सालों के अन्दर इस प्रकार का माहौल पैदा कर दिया, जिससे देश में उत्पादन घट गया और लोहे के कारखानों के अन्दर हड़ताल के कारण इस्पात का उत्पादन घटा। दुर्गापुर कारखाने में हड़ताल चली। आप लोगों ने सब चीजों का उत्पादन गिराया, जिससे देश में चीजों की कीमतें बढ़ीं। उद्योगों को ठप्प करके, उत्पादन गिरा करके, अपने देश में महंगी पैदा करवाई और महंगी पैदा करने के बाद मजदूरों से कहा कि मजदूरी बढ़ाने की मांग करो। महंगी पैदा करने बाद रेल कर्मचारियों से कहा कि बोनस की मांग करो और नहीं पूरी करते हैं तो हड़ताल कर दो। आपने रेल कर्मचारियों से हड़ताल करवाई। आज भी आप बहस कर रहे हैं।

श्रीमन्, इस इमरजेंसी ने कितना दिया है देश को, इसका वर्णन नहीं किया जा सकता। आप बोनस की बात करते हैं। बोनस से 400 रु० 500 रु० तनख्वाह पाने वाले मजदूर को 100 रु० माहवार से अधिक बोनस नहीं पड़ता है और आज अंजाम क्या हुआ है कि गल्ले का दाम 20 फीसदी गिर गया है और चीजों के दाम 10 फीसदी गिर गए हैं। इस तौर पर किचन के खर्चे में और घर के खर्चे में 30 फीसदी की कमी आ गई। जो मजदूर 300 रु० खर्च करता था बाजार से गल्ला और सामान लाने में, आज उस को 200 रु० खर्च करना पड़ रहा है। बोनस नहीं दिया गया मगर उसके खर्चे में 100 रु० माहवारी की कमी कर दी गई। इससे ज्यादा और आप क्या चाहते हैं। श्रीमन्, बोनस के बारे में दलील देते हुए हमारे डा० जैड० ए० अहमद आड़े हाथ सेंकना चाहते थे कि सरकार बोनस की बात नहीं करती है। मैं कहना चाहता हूं कि जो लोग इम्प्लाइड हैं और जो 400–500 रु० तनख्वाह पा रहे हैं उनको बोनस दिलाने में बहुत परेशान हैं, लेकिन जो आज लाखों-लाखों नौजवान यूनिवर्सिटी से एम० ए० और बी० ए० करके निकले हुए हैं, जो बेकार बैठे हुए हैं, रोटी-रोटी के लिए मोहताज हैं, शरीर में उनके एक कुरता नहीं है, पायजामा नहीं है, उनके लिए उनको परेशानी नहीं हो रही है। जो 400––500 रु० पाते हैं उनकी तनख्वाह बढ़ा दो और जिनको एक पैसा नहीं मिलता उनकी कोई फिक्र नहीं। आप तो चाहते हैं किसी ट्रबल्ड वाटर में और भी शिकार खेल लें आप भी उस हड़ताल के जिम्मेदार हैं जहां जार्ज फर्नान्डिस फंसे हुए हैं। डाक्टर डांगे भी उसके जिम्मेदार हैं। अब यह नहीं होगा कि जैसे कौडा बना हुआ है तो उसमें अपना हाथ सेक लें। आप ऐसी कोशिश मत कीजिए।

उपसभाध्यक्ष (श्री बी० बी० राजू) : अब समाप्त कीजिए।

श्री नागेश्वर प्रसाद शाही : श्रीमन्, इस इमरजेंसी ने 20 सालों से चले आ रहे राज्यों के विवादों को समाप्त कर दिया—भाषा के विवाद को समाप्त कर दिया, सारे जो झगड़े थे जिससे राष्ट्र कमजोर हो रहा था, जिससे राष्ट्र दुर्बल हो रहा था, जिससे राष्ट्र की एकता कमजोर हो रही थी, वे सारे झगड़े इन छः महीनों में समाप्त हो गए और देश की जनता ने राहत की सांस ली। जिस तरह से आपने पिछले दो सालों के अन्दर परेशानी पैदा कर दी, किसी के लिए चैन नहीं रहने दिया, उसमें देश की जनता ने इमरजेंसी लगने के बाद राहत की सांस ली और आज यह देश की जनता की मांग है कि इमरजेंसी को जारी रखा जाए। यह जनता की राय है कि इमरजेंसी को जारी रखा जाए। आप इस बात के लिए बड़े परे–

शान हैं कि अखबार में भाषण नहीं छपता। अरे बाबा, अखबारों में भाषण छपने से गरीबों के पेट में रोटी तो नहीं जाती। चौधरी साहब और त्यागी साहब का भाषण छप जाए तो रोटी तो नहीं जाती किसी गरीब के पेट में। तो आपके भाषण पर रोक लगने से अगर गरीबों के पेट में रोटी जा सके वह ज्यादा अच्छा है।

श्री कल्याण राय (पश्चिम बंगाल) : गरीब तो मर गया है।

श्री नागेश्वर प्रसाद शाही : आज तो सारे स्कूलों में पढ़ाई हो रही है। लेकिन आज भी सी० आई० ए० का खतरा बना हुआ है। अभी फोर्ड साहब ने कबूल किया है कि हम मिशनरियों से भी सी० आई० ए० का काम लेते हैं और वे सी० आ.ई०ए० के लोग आपके साथ भी दोस्ती किए हुए हैं। आप तो सी० आ.ई० ए० के आदमी को बुला कर उद्घाटन करा लेते हैं, त्यागी जी। इसलिए मैं यह निवेदन करता हू कि विरोधी पक्ष के लोगों को कम से कम थोड़ी ईमानदारी बटोर कर प्रधान मन्त्री जी को इस बात के लिए धन्यवाद देना चाहिये कि उन्होंने देश को बरबाद होने से बचा लिया है और देश को दुश्मनों के हाथों से जाने से बचा लिया है।

Statement rg the accident in the Chasnalla Coal Mines near Dhanbad

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Shri Chandra] it Yadav.

DR. K. MATHEW KURIAN (Kerala): On a point of order, Sir. Many of us had submitted Calling Attention Motions on this. I am not against the Minister making the statement but I think we should have full opportunity for complete discussion.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Let us hear the statement first and then we shall See what we should do.

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT YADAV): Sir, I rise with a heavy heart and profound, shock to inform the House of the major accident which took, place at Chasnalla Colliery of Indian Iron and Steel Company Limited on the 27th December, 1575.

Chasnalla Colliery is situated in the District of Dhanbad in Bihar and is about 25 kilometres from Dhanbad Town. At about 1.35 P.M. on 27th December, 1975 a large volume of water from the old abandoned workings on the rise side suddenly appeared to have rushed into the deeper horizons of the Chasnalla Colliery trapping all the employees who were working at that time. According to the records there were 372 employees inside including three Mining Engineers and 17 members of the Supervisory staff. The flooding of the mine occurred with great severity and suddenness leaving no chance for the workers to escape. The colliery Manager and the Safety Officer had inspected the working and had come out only a few minutes before the disaster.

The report about this grim tragedy has shocked all of us and our hearts go out to our valient workers and their families.

Messages of sympathy have also been received from all over the World.

Immediately after the accident, the Vice-Chairman of the Bharat Coking Coal Limited alongwith a team of senior officers, Director General of Mines Safety and his rescue team, the District Officers of the Bihar Government and senior Officers of the Indian Iron and Steel Company rushed to the site and started organising recovery, rescue and relief operations. Pumps available with the BCCL were rushed to expedite dewatering operations. Over 600 men and engineers have been working round the clock from the first day for installing and carrying out pumping operations.

[SHRI CHANDRAJIT YADAV]

The total volume of water to be pumped out from the mine is estimated at about 110 million ^gallons. The entire mine workings have been flooded and there are only 5 narrow openings linking these workings with the surface. Pumping operations through narrow and steep openings are extremely difficult both in terms of the number of pumps that can be installed and the speed with which pumping operations can be done. With the available indigenous pumps, ***a.*** pumping capacity of 9 million gallons per day has since been established. So far over 35 million" gallons of water has been pumped out. Five high capacity Soviet submersible pumps alongwith Soviet Engineers are now at the site and these are being installed. This will increase the pumping capacity by six million gallons per day thereby taking the total installed capacity to 15 million gallons per day. A team of Polish Engineers has also reached the site and they are assisting in the pumping operation.

We are deeply grateful to the Soviet Union, and Poland for having prompty airlifted not only the pumps but also the technical personnel to the accident site without any loss of time. We are grateful to the help offered by the United States of America which we could not make use of because of certain technical difficulties. We are also thankful to the generous offers of assistance received from other friendly countries like Federal Republic of Germany and the Commission of the European Economic Community.

Soon after the news reached us, I alongwith my collegaue the Labour Minister and senior Officials of our Ministries rushed to Chasnalla. The Labour Minister and I have again visited the site last week. Senior Officials of the Central and State Government are no working round the clock to ensure speedy dewater-ing of the[5] mine and providing relief to the affected families. Everything humanly possible is being done to hasten the dewatering of the mine. While hopes of there being any survivors are very slender, we cannot forget the fact that in earlier mining accidents like the one at Burradhemo in 1956, 11 persons were rescued alive after 19 days. We are therefore giving the highest priority to rescue operations in the hope that we may be able to save'iome precious lives.

Government have since appointed Justice Uj'jal Narain Sinha, retired Chief Justice of the Patna High Court, under Section 24 of the Mines Act, 1952 to hold an inquiry into the causes of and circumstances attending this accident. He will be assisted by technical and specialist assessors.

This is the worst mining disaster in the country. It is a great national tragedy and our heartfelt sympathies are for the affected families. My colleague the Labour Minister and I have personally visited some of these families and we admire the remarkable fortitude and courage with which they have faced this calamity. The State Chief Minister and some of his Cabinet Colleagues have also visited Chasnalla and supervised the relief operations. We are extremely grateful to the State Authorities for their timely help.

Immediately on reaching the accident spot I announced ex-gratia payment of Rs. 1,000 to each of the families °f tbe affected workers. Besides this, the Government of" Bihar also announced an ex-gratia payment of Rs. 500 for each affected family and from the Coal Mine Welfare Fund, Rs. 250 per family of the alfected worker is being given. So far a total amount of over Rs. 5 lakhs has been distributed as 'ex-gratia relief to 290 affected families. I have also announced on the spot that adequate employment would be provided to the dependents of these families and that all workers, reporting for duty, would be provided with suitable jobs.

The Government of Bihar are also extending additional facilities to the affected families in the shape of further ex-gratia relief amounting to Rs. 4 lakhs at the rate of Rs. 1,000 per family, free housing . sites and some facilities for education and employment. They have also set up a relief fund for collecting donations for providing long term relief to the affected families.

The Prime Minister has donated Rs. 4 lakhs from the Prime Minister's Relief Fund. Donations from various quarters are also coming in and it has been decided to pool these into a Fund called Chasnalla Emergency Relief Fund. A Committee under my Chairmanship consisting of, the Union Minister of Labour, Government of India and Minister of Labour, Government of Bihar and President I.N.T.U.C. has been constituted to administer this Fund, work out a scheme of immediate and long term benefit to the affected families, supervise and co-ordinate distribution of relief, intensify relief and other measures including provision of employment to the dependents. The Ministry of Labour, Government of India have also set up a team consisting of various officers which is contacting each affected family to ascertain its needs and to provide it with immediate and long term relief. Welfare Centres have also been opened at Chasnalla by IISCO for medical and other assistance to the affected families. The Ministries of Railways and Communications are also extending special facilities to the affected families.

The magnitude of the accident is such that it calls for rescue and relief operations on a gigantic scale. I would like to place on record the spontaneity of response in providing help, cooperation and assistance from the Government of Bihar and various Organisations like Bharat Coking Coal Limited, the Directorate General of Mines Safety, Coal India Limited, and the Indian Air Force. The workers at Chasnalla and the family members of the trapped workers have shown remarkable fortitude and courage for, without their help and cooperation we would not have succeeded in mounting the rescue operation on the scale at which it is being done in the mines.

I would like respectfully to repeat what the President said in his Address yesterday and to reiterate that Government will spare no efforts to mitigate the sufferings of the affected' families and to improve conditions of safety for workers. The Government fully shares the deep concern of the Members of this House for this accident and the tragedy that has befallen the workers at Chasnalla. I would appeal to them to bear with us for the present until the rescue operations are completed and the Court of Inquiry gives its findings on the causes and circumstances attending this accident.

SHRI KALYAN ROY (West Bengal): The news has stunned the world. Never before has such a disaster taken place in the country. As one connected with the mining industry, I would say that this was not a surprise; because of the way in which the safety laws are being violated, this year, in exclusion of the Chasnalla Disaster, 281 people have been killed. Sir, we are agitated, but this is not the place for agitation. A Court of Inquiry has been Set up. In the other House also, the Prime Minister herself intervened and said that a discusion will be allowed, and Monday has been fixed for discussion. We have already tabled a motion for discussion. So let a date be fixed for a thorough discussion on the safety laws in the mines, the violation of which is leading to more deaths, to more serious injuries and to more loss of production.

श्री ओउम् प्रकाश त्यागी : यह कोई साधारण घटना नहीं है। यह जो कल्याण राय जी का प्रस्ताव है, उसका मैं समर्थन करता हूं।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You want to repeat what he said?

SHRI OM PRAKASH TYAGI: I support him.

DR. K. MATHEW KURIAN: We demand that a lull discussion should be allowed.

SHRI N. K. BHATT (Madhya Pradesh): While we appreciate the measures taken by the Government of India, Chasnalla tragedy has been of a nature where we would certainly like to discuss the matter in a detailed manner, not with a view to casting aspersions one way or the other but in view of the fact that it involves loss of lives and that similar accidents took place recently. This year we have had a number of accidents in the mines. We would like this urgent matter to be discussed in the House.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): The only thing is, in our House generally Members ask for clarifications; in the Lok'Sabha, clarifications are not allowed. If anybody wants to ask for clarifications, he can do so. After that, if there is still need for a discussion, we will see.

DR. K. MATHEW KURIAN: In the other House, the Prime Minister has intervened and a date for discussion has been fixed there.

THE LEADER OF_ THE HOUSE (SHRI KAMLAPATHI TRIPATHI): Sir, we agree. Fix up the date.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Looking to the schedule of the House, time may be fixed.

The House stands adjourned till 11.00 A.M. tomorrow.

The House then adjourned at fourteen minutes past five of the clock till eleven of the clock on Wednesday, the 7th January, 1976.

GMGIPND—RS 1—942 RS—23-2-76— 595.